



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Mar/202526/20**DATED:** 27/03/2026Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Mar/202526/20 dated 27/03/2026 of Norms Committee - IV for the year 2025-26 was held on 27/03/2026 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Shri Dineshnarain Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Mar/202526/20																			
Case Status	Case Approved																			
Party Name	SUDARSHAN GUJARAT MFG PRIVATE LIMITED																			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026																			
HQ File Number	HQRNORM APPLY 00003465AM26																			
RA File Number	NA																			
Licence No and Date	NA																			
Norms Committee Decision:																				
The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examination and based on the recommendation of the technical authority, the committee decided to fix the prior norms as under:																				
<table><tr><th>Export Item</th><th>Qty</th><th>S.No</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="3">Pigment Red 176G(PR 176G)</td><td rowspan="3">1 kg</td><td>1</td><td>Naphthol ASBI-Na salt (Naphtolone)</td><td>0.518 kg.</td></tr><tr><td>2</td><td>3A 4 MB (3-Amino-4-Methoxybenzinilide)</td><td>0.400 kg.</td></tr><tr><td>3</td><td>Caustic Soda Lye 100%</td><td>Not shown in reaction</td></tr></table>					Export Item	Qty	S.No	Import item	Qty. Recommended	Pigment Red 176G(PR 176G)	1 kg	1	Naphthol ASBI-Na salt (Naphtolone)	0.518 kg.	2	3A 4 MB (3-Amino-4-Methoxybenzinilide)	0.400 kg.	3	Caustic Soda Lye 100%	Not shown in reaction
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		3	Caustic Soda Lye 100%	Not shown in reaction																
Note-: The above norms are fixed under Para 4.06, shall be applicable only for the present application. No authorization shall be issued on repeat basis of these norms.																				
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.																				

Case No.	2 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	SUDARSHAN GUJARAT MFG PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00003468AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examination and based on the recommendation of the technical authority, the committee decided to fix the prior norms as under:

Export Item	Qty	S.No	Import item	Qty. Recommended
Pigment Red 112 N (PR 112N)	1 kg.	1	Napthal ASD	0.577 kg.
		2	Naphthol AS-VL	Not shown in reaction
		3	2,4,5 Trichloro Aniline	0.395 kg.
		4	Caustic Soda Lye 100%	0.149 kg.

Note-: The above norms are fixed under Para 4.06, shall be applicable only for the present application. No authorization shall be issued on repeat basis of these norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	3 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00003575AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examination and based on the recommendation of the technical authority, the committee decided to fix the prior norms as under:

Export item: Galax musk DEP (Di Ethyl Phthalate) (Galax musk 66.34% and DEP 33.66%)

Qty.: 1.0 Kg

Import item:

S. No	Item Description	Qty.
1	Alpha Methyl Styrene	0.464 Kg
2	Iso Amylene	0.295 Kg
3	Propylene Oxide	0.186 Kg
4	Paraformaldehyde	0.091Kg
5	Di Ethyl Phthalate	0.340 Kg

Note-: The above norms are fixed under Para 4.06, shall be applicable only for the present application. No authorization shall be issued on repeat basis of these norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	4 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	AASTRID LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00004512AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examination of the applicant's reply and based on the recommendations of the technical authority, the Committee decided to call upon the firm to furnish the following information: • Chemical name along with reaction sheet enclosed • Justification of low yield of 38% 41% in 2 and 3. • Molar yield stated as 111%, please clarify. The case stands deferred.	

Case No.	5 / NC/4/MEET/Mar/202526/20												
Case Status	Case Approved												
Party Name	SPAK ORGOCHEM (INDIA) LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026												
HQ File Number	HQRNORM APPLY 00006399AM26												
RA File Number	NA												
Licence No and Date	NA												
Norms Committee Decision:													
The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examination, and taking cue from approved norms vide NC Meeting No- NC/ 4/ MEET/ Apr/ 202324/1 dated 03/05/2023, File No- HQRNORM APPLY 00005243AM23 and based on the recommendation of the technical authority, the committee decided to fix the norms as under:													
<table><tr><th>Export description</th><th>Qty</th><th>Import Description</th><th>Qty. recommended</th></tr><tr><td rowspan="2">Coco Amido Propyl Betaine (CAPB)Solid content minimum 34% and active matter minimum 29%</td><td rowspan="2">1 Kg</td><td>RBD Palm Kernel Olein OR RBD Palm Kernel Oil OR Hydrogenated Palm Kernel Oil</td><td>0.170 Kg</td></tr><tr><td>Dimethyl Amino Propyl Amine</td><td>0.072 Kg</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	Coco Amido Propyl Betaine (CAPB)Solid content minimum 34% and active matter minimum 29%	1 Kg	RBD Palm Kernel Olein OR RBD Palm Kernel Oil OR Hydrogenated Palm Kernel Oil	0.170 Kg	Dimethyl Amino Propyl Amine	0.072 Kg
Export description	Qty	Import Description	Qty. recommended										
Coco Amido Propyl Betaine (CAPB)Solid content minimum 34% and active matter minimum 29%	1 Kg	RBD Palm Kernel Olein OR RBD Palm Kernel Oil OR Hydrogenated Palm Kernel Oil	0.170 Kg										
		Dimethyl Amino Propyl Amine	0.072 Kg										
Note: These norms are applicable only to the present application, and no further authorization shall be issued on a repeat basis of above norms.													
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.													

Case No.	6 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM REVIW00002620AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examination and based on the recommendation of the technical authority, the committee decided to fix the prior norms as under:

Export Item	Qty	S.No	Import item	Qty. Recommended
PIGMENT YELLOW 191	1 kg.	1	2B ACID	0.415 kg.
		2	3-SULPHO 1-PHENYL 3-METHYL 5-PYRAZOLONE	0.494 kg.
		3	CAUSTIC SODA FLAKES	0.273 kg.
		4	SODIUM NITRITE	0.137 kg.

Note: These norms are applicable only to the present application, and no further authorization shall be issued on a repeat basis of above norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	7 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM REVIW00004327AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied under prior fixation option of norms for Advance Auth no. 0310806848 dated 04.08.2016, for which, ad hoc Norms has already been approved in NC Meeting No- 11/83-ALC1/2016 dated 20.10.2016. After detailed deliberations, the committee decided to direct the firm to approach the concerned RA for regularization of the mentioned authorization on the basis of approved norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	8 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SHREE BANKEY BEHARI LAL FLAVORS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM REVIW00006887AM24
RA File Number	052404000250 AM19
Licence No and Date	0510407372/31/07/2018
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had been asked to appear for personal hearing through VC. In the response, the firm has requested to grant another suitable date for personal hearing to explain their case. After detailed deliberation, the committee decided to accede the firm request with las opportunity for personal hearing with the following information: percentage composition of each component in the export item. The case stands deferred.	

Case No.	9 / NC/4/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00003501AM25
RA File Number	NA
Licence No and Date	0310831208/23/08/2019
Norms Committee Decision: The committee considered the case as per the agenda and examined the matter in light of the provisions of the Foreign Trade Policy (FTP) and Handbook of Procedures (HBP) applicable to Advance Authorization issued under Para 4.07A (Self-Ratification Scheme) of HBP. It was observed that the firm had obtained Advance Authorization No. 0310831208 dated 23.08.2019 from RA Mumbai under the Self Ratification Scheme and subsequently sought fixation of norms under the self-declaration mechanism prescribed therein. In this regard, comments were sought from RA Mumbai specifically on the request for “change of norms category” and compliance with the mandatory pre-import condition attached to the authorization. RA Mumbai, after examination of the export and import statements submitted by the firm, reported that exports had been effected prior to import of inputs, thereby violating the pre-import condition stipulated under the relevant provisions governing Advance Authorization issued under Para 4.07A of HBP.	

The Committee further examined the technical data and wastage details furnished by the applicant and observed that:

- The norms had not been correctly claimed under the self-ratification scheme;
- Excess benefits appeared to have been availed by the firm; and
- The Chartered Engineer failed to exercise due diligence while certifying Appendix 4E in support of the wastage claimed.

Accordingly, considering the violations of the conditions of the authorization and the non-compliance with the provisions of FTP and HBP, the Committee decided to reject the application for fixation of norms. Further, the Committee recommended the following consequential actions:

- That a special audit shall be conducted by RA Mumbai, and the audit report, along with detailed findings, shall be forwarded to NC-4 for examination and further necessary action.
- RA Mumbai shall also examine the role and conduct of the Chartered Accountant/Chartered Engineer in the matter and initiate appropriate action, wherever warranted, under the relevant provisions of the FTP/HBP, FTDR Act, 1992 and rules framed thereunder.
- RA Mumbai may additionally undertake review of the applicant's Status Holder Certificate and AEO status in accordance with the applicable provisions of FTP 2023, HBP 2023 and the relevant customs/AEO guidelines.

The case stands rejected.

Case No.	10 / NC/4/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00003503AM25
RA File Number	NA
Licence No and Date	0310831205/23/08/2019
Norms Committee Decision: The committee considered the case as per the agenda and examined the matter in light of the provisions of the Foreign Trade Policy (FTP) and Handbook of Procedures (HBP) applicable to Advance Authorization issued under Para 4.07A (Self-Ratification Scheme) of HBP. It was observed that the firm had obtained Advance Authorization No. 0310831205 dated 23.08.2019 from RA Mumbai under the Self Ratification Scheme and subsequently sought fixation of norms under the self-declaration mechanism prescribed therein. In this regard, comments were sought from RA Mumbai specifically on the request for "change of norms category" and compliance with the mandatory pre-import condition attached to the authorization. RA Mumbai, after examination of the export and import statements submitted by the firm, reported that exports had been effected prior to import of inputs, thereby violating the pre-import condition stipulated under the relevant provisions governing Advance Authorization issued under Para 4.07A of HBP. The Committee further examined the technical data and wastage details furnished by the applicant and observed that: • The norms had not been correctly claimed under the self-ratification scheme;	

- Excess benefits appeared to have been availed by the firm; and
- The Chartered Engineer failed to exercise due diligence while certifying Appendix 4E in support of the wastage claimed.

Accordingly, considering the violations of the conditions of the authorization and the non-compliance with the provisions of FTP and HBP, the Committee decided to reject the application for fixation of norms. Further, the Committee recommended the following consequential actions:

- That a special audit shall be conducted by RA Mumbai, and the audit report, along with detailed findings, shall be forwarded to NC-4 for examination and further necessary action.
- RA Mumbai shall also examine the role and conduct of the Chartered Accountant/Chartered Engineer in the matter and initiate appropriate action, wherever warranted, under the relevant provisions of the FTP/HBP, FTDR Act, 1992 and rules framed thereunder.
- RA Mumbai may additionally undertake review of the applicant's Status Holder Certificate and AEO status in accordance with the applicable provisions of FTP 2023, HBP 2023 and the relevant customs/AEO guidelines.

The case stands rejected

Case No.	11 / NC/4/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00003502AM25
RA File Number	NA
Licence No and Date	0310838971/19/10/2020
Norms Committee Decision: The committee considered the case as per the agenda and examined the matter in light of the provisions of the Foreign Trade Policy (FTP) and Handbook of Procedures (HBP) applicable to Advance Authorization issued under Para 4.07A (Self-Ratification Scheme) of HBP. It was observed that the firm had obtained Advance Authorization No. 0310838971 dated 09.10.2020 from RA Mumbai under the Self Ratification Scheme and subsequently sought fixation of norms under the self-declaration mechanism prescribed therein. In this regard, comments were sought from RA Mumbai specifically on the request for "change of norms category" and compliance with the mandatory pre-import condition attached to the authorization. RA Mumbai, after examination of the export and import statements submitted by the firm, reported that exports had been effected prior to import of inputs, thereby violating the pre-import condition stipulated under the relevant provisions governing Advance Authorization issued under Para 4.07A of HBP. The Committee further examined the technical data and wastage details furnished by the applicant and observed that: • The norms had not been correctly claimed under the self-ratification scheme; • Excess benefits appeared to have been availed by the firm; and • The Chartered Engineer failed to exercise due diligence while certifying Appendix 4E in support of the wastage claimed.	

Accordingly, considering the violations of the conditions of the authorization and the non-compliance with the provisions of FTP and HBP, the Committee decided to reject the application for fixation of norms. Further, the Committee recommended the following consequential actions:

- That a special audit shall be conducted by RA Mumbai, and the audit report, along with detailed findings, shall be forwarded to NC-4 for examination and further necessary action.
- RA Mumbai shall also examine the role and conduct of the Chartered Accountant/Chartered Engineer in the matter and initiate appropriate action, wherever warranted, under the relevant provisions of the FTP/HBP, FTDR Act, 1992 and rules framed thereunder.
- RA Mumbai may additionally undertake review of the applicant's Status Holder Certificate and AEO status in accordance with the applicable provisions of FTP 2023, HBP 2023 and the relevant customs/AEO guidelines.

The case stands rejected.

Case No.	12 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM REVIW00000194AM26
RA File Number	03AA04021440 AM21
Licence No and Date	0311001390/05/02/2021

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item: New VPACKPROCESS BLACK(PIGMENT CONTENT15%+/-5%)

Qty.: 1.0 Kg

Import item.

S. No	Item description	Qty, recommended in kg
1	ACRYLIC ACID	0.14437
2	ACTIVATED COPPERPATHALOCYANINE BLUE	0.02115
3	ADIPIC ACID	0.00441

4	AEROSIL R 972 V (COLLODIAL FUMED SILICA)	0.01500
5	BDMA (N-BENZYL DIMETHYLAMINE)	0.00080
6	BENTONE JELLY -TACK REDUCER	0.00972
7	BETA ADDITIVE	0.00169
8	BUTYLATED HYDROXYTOLUENE	0.00266
9	CAUSTIC SODA FLAKES	0.00123
10	2,4 DIETHYLTHIOXANTHONE (DETX)	0.01894
11	DIMER ACID	0.01536
12	DISPERBYK -168	0.02000
13	DISPERBYK-2001	0.00023
14	EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.04421
15	EDTA DISODIUM SALT	0.00014
16	EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00131
17	EPOXY RESIN	0.12422
18	FINNTALC MO5N (TALCPOWDER)	0.03000
19	MIRAMER M-320 (GLYCERYL PROPOXY TRICRYLATE) GPTA	0.04176
20	GUM ROSIN	0.00085
21	HYDROCHLORIC ACID (PURE)	0.00423

22	LITHOSPERSE 7005 CS (KAOLIN CLAY)	0.04500
23	MEHQ-METHYL HYDROQUINONE	0.00179
24	MIX XYLENE	0.00016
25	OLEIC ACID	0.02682
26	PHOTOINITIATOR - IGM OMNIRAD OMBB (METHYL-2-BENZOYLBENZOATE)	0.01658
27	OMNIPAL ASA POLY(EHTYLENEGLYCOL) BIS (P-DIMETHYLAMINO BENZOATE)	0.03328
28	ORTHOPHOSPHORIC ACID (COMM)	0.00005
29	PARA TOLUENE SULFONIC ACID	0.00192
30	PENTAERYTHRITOL	0.06701
31	PHENOTHIAZINE	0.00022
32	PHOTOINITIATOR 389	0.01073
33	PHTHALIC ANHYDRIDE	0.00185
34	PIGMENT RED 57.1 FOR PRINTING INKS	0.01418
35	POLYESTER ACRYLATE - D	0.10725
36	POLYESTER ACRYLATE - DOA	0.00880
37	POLYESTER ACRYLATE - P	0.02958
38	PTFE WAX (SYNTHETIC PTFE RESIN)	0.01021
39	RHEOLOGICAL ADDITIVE ORGANOCCLAY	0.00700

40	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00113
41	SPECIAL BLACK 250 POWDER/CARBON BLACK	0.15000
42	PHOTOINITIATOR - SPEEDCURE BMS (4-BENZOYL-4-METHYL DIPHENYL SULPHIDE)	0.00592
43	SPEEDCURE TPO - L (ETHYL (2,4,6-TRIMETHYLBENZOYL) PHENYL PHOSPHINATE)	0.00947
44	TERTIARY BUTYL HYDROXY QUINONE (TBHQ).	0.00038
45	TOLUENE	0.00790
46	UV STABILIZER 207	0.00092
47	UV-1173- (1-HYDROXY-2-METHYL-1-PHENYL-1-1 PROPANONE)	0.00659
48	ZIRCONIUM OCTATE 22% (XYLENE BASE)	0.00017
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP		

Case No.	13 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM REVIW00000193AM26
RA File Number	03AA04021442 AM21
Licence No and Date	0311001400/09/02/2021
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under Export item: NEW V PACK PROCESS MAGENTA (PIGMENT CONTENT 14% +/-5%)	

Qty.: 50000 Kg

Import item;

S. No.		Description of Items	Qty. (in Kg) per Kg of Export
1		2,4 DIETHYLTHIOXANTHONE (DETX)	0.0152
2		4B ACID (NP-1)	0.0704
3		ACRYLIC ACID	0.0131
4		ADIPIC ACID	0.0007
5		BENTONE JELLY -TACK REDUCER	0.0062
6		BON ACID	0.0714
7		BUTYLATED HYDROXYTOLUENE	0.0017
8		CALCIUM CHLORIDE	0.0801
9		CAUSTIC SODA LYE	0.1361
10		CYCLOHEXANE	0.0012
11		DISPERBYK-2001	0.0063
12		DI-TMP FLAKES	0.0146
13		EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.0315
14		EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0008

15		EPOXY RESIN	0.0019
16		FINNTALC MO5N (TALCPOWDER)	0.0300
17		MIRAMER M-320 (GLYCERYL PROPOXY TRICRYLATE) GPTA	0.0800
18		GUM ROSIN	0.0298
19		HYDROCHLORIC ACID (PURE)	0.1313
20		LITHOSPERSE 7005 CS (KAOLIN CLAY)	0.0450
21		MEHQ-METHYL HYDROQUINONE	0.0001
22		OLEIC ACID	0.0032
23		OMNIPAL ASA POLY(EHTYLENEGLYCOL) BIS (P-DIMETHYLAMINO BENZOATE)	0.0266
24		ORTHOPHOSPHORIC ACID (COMM)	0.0013
25		PARA TOLUENE SULFONIC ACID	0.0002
26		PHOTOINITIATOR - IGM OMNIRAD OMBB (METHYL-2-BENZOYLBENZOATE)	0.0133
27		PHOTOINITIATOR 389	0.0086
28		PHOTOINITIATOR - SPEEDCURE BMS (4-BENZOYL-4-METHYL DIPHENYL SULPHIDE)	0.0047
29		POLYESTER ACRYLATE - D	0.2708
30		POLYESTER ACRYLATE - DOA	0.0596
31		POLYESTER ACRYLATE - P	0.1598

32		PTFE WAX (SYNTHETIC PTFE RESIN)	0.0102
33		SODIUM NITRITE	0.0268
34		SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.0011
35		SPEEDCURE TPO - L (ETHYL (2,4,6-TRIMETHYLBENZOYL) PHENYL PHOSPHINATE)	0.0076
36		TERTIARY BUTYL HYDROXY QUINONE	0.0000
37		UV-1173- (1-HYDROXY-2-METHYL-1-PHENYL-1-1 PROPANONE)	0.0053
38		ZIRCONIUM OCTATE 22% (XYLENE BASE)	0.0001
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	14 / NC/4/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM REVIW00002769AM25
RA File Number	03AA040119754 AM22
Licence No and Date	0311009658/21/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and examined the matter in light of the provisions of the Foreign Trade Policy (FTP) and Handbook of Procedures (HBP) applicable to Advance Authorization issued under Para 4.07A (Self-Ratification Scheme) of HBP. It was observed that the firm had obtained Advance Authorization No. 0311009658 dated 21.12.2021 from RA Mumbai under the Self Ratification Scheme and subsequently sought fixation of norms under the self-declaration mechanism prescribed therein. In this regard, comments were sought from RA Mumbai specifically on the request for “change of norms category” and compliance with the mandatory pre-import condition attached to the authorization. RA Mumbai, after examination of the export and import statements submitted by the firm, reported that exports had been effected prior to import of inputs, thereby violating the pre-import condition stipulated under the relevant provisions governing Advance Authorization issued under Para 4.07A of HBP.	

The Committee further examined the technical data and wastage details furnished by the applicant and observed that:

- The norms had not been correctly claimed under the self-ratification scheme;
- Excess benefits appeared to have been availed by the firm; and
- The Chartered Engineer failed to exercise due diligence while certifying Appendix 4E in support of the wastage claimed.

Accordingly, considering the violations of the conditions of the authorization and the non-compliance with the provisions of FTP and HBP, the Committee decided to reject the application for fixation of norms. Further, the Committee recommended the following consequential actions:

- That a special audit shall be conducted by RA Mumbai, and the audit report, along with detailed findings, shall be forwarded to NC-4 for examination and further necessary action.
- RA Mumbai shall also examine the role and conduct of the Chartered Accountant/Chartered Engineer in the matter and initiate appropriate action, wherever warranted, under the relevant provisions of the FTP/HBP, FTDR Act, 1992 and rules framed thereunder.
- RA Mumbai may additionally undertake review of the applicant's Status Holder Certificate and AEO status in accordance with the applicable provisions of FTP 2023, HBP 2023 and the relevant customs/AEO guidelines.

The case stands rejected.

Case No.	15 / NC/4/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00003505AM25
RA File Number	NA
Licence No and Date	0311011093/03/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and examined the matter in light of the provisions of the Foreign Trade Policy (FTP) and Handbook of Procedures (HBP) applicable to Advance Authorization issued under Para 4.07A (Self-Ratification Scheme) of HBP. It was observed that the firm had obtained Advance Authorization No. 0311011093 dated 03.02.2022 from RA Mumbai under the Self Ratification Scheme and subsequently sought fixation of norms under the self-declaration mechanism prescribed therein. In this regard, comments were sought from RA Mumbai specifically on the request for "change of norms category" and compliance with the mandatory pre-import condition attached to the authorization. RA Mumbai, after examination of the export and import statements submitted by the firm, reported that exports had been effected prior to import of inputs, thereby violating the pre-import condition stipulated under the relevant provisions governing Advance Authorization issued under Para 4.07A of HBP. The Committee further examined the technical data and wastage details furnished by the applicant and observed that: • The norms had not been correctly claimed under the self-ratification scheme;	

- Excess benefits appeared to have been availed by the firm; and
- The Chartered Engineer failed to exercise due diligence while certifying Appendix 4E in support of the wastage claimed.

Accordingly, considering the violations of the conditions of the authorization and the non-compliance with the provisions of FTP and HBP, the Committee decided to reject the application for fixation of norms. Further, the Committee recommended the following consequential actions:

- That a special audit shall be conducted by RA Mumbai, and the audit report, along with detailed findings, shall be forwarded to NC-4 for examination and further necessary action.
- RA Mumbai shall also examine the role and conduct of the Chartered Accountant/Chartered Engineer in the matter and initiate appropriate action, wherever warranted, under the relevant provisions of the FTP/HBP, FTDR Act, 1992 and rules framed thereunder.
- RA Mumbai may additionally undertake review of the applicant's Status Holder Certificate and AEO status in accordance with the applicable provisions of FTP 2023, HBP 2023 and the relevant customs/AEO guidelines.

The case stands rejected.

Case No.	16 / NC/4/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00003506AM25
RA File Number	NA
Licence No and Date	0311016867/04/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and examined the matter in light of the provisions of the Foreign Trade Policy (FTP) and Handbook of Procedures (HBP) applicable to Advance Authorization issued under Para 4.07A (Self-Ratification Scheme) of HBP. It was observed that the firm had obtained Advance Authorization No. 0311016867 dated 04.08.2022 from RA Mumbai under the Self Ratification Scheme and subsequently sought fixation of norms under the self-declaration mechanism prescribed therein. In this regard, comments were sought from RA Mumbai specifically on the request for "change of norms category" and compliance with the mandatory pre-import condition attached to the authorization. RA Mumbai, after examination of the export and import statements submitted by the firm, reported that the pre-import condition was required to be fulfilled. However, no information of exports and imports are available. The Committee further examined the technical data and wastage details furnished by the applicant and observed that: • The norms had not been correctly claimed under the self-ratification scheme; • Excess benefits appeared to have been availed by the firm; and • The Chartered Engineer failed to exercise due diligence while certifying Appendix 4E in support of the wastage	

claimed.

Accordingly, considering the violations of the conditions of the authorization and the non-compliance with the provisions of FTP and HBP, the Committee decided to reject the application for fixation of norms. Further, the Committee recommended the following consequential actions:

- That a special audit shall be conducted by RA Mumbai, and the audit report, along with detailed findings, shall be forwarded to NC-4 for examination and further necessary action.
- RA Mumbai shall also examine the role and conduct of the Chartered Accountant/Chartered Engineer in the matter and initiate appropriate action, wherever warranted, under the relevant provisions of the FTP/HBP, FTDR Act, 1992 and rules framed thereunder.
- RA Mumbai may additionally undertake review of the applicant's Status Holder Certificate and AEO status in accordance with the applicable provisions of FTP 2023, HBP 2023 and the relevant customs/AEO guidelines.

The case stands rejected.

Case No.	17 / NC/4/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00003507AM25
RA File Number	NA
Licence No and Date	0311024718/20/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and examined the matter in light of the provisions of the Foreign Trade Policy (FTP) and Handbook of Procedures (HBP) applicable to Advance Authorization issued under Para 4.07A (Self-Ratification Scheme) of HBP. It was observed that the firm had obtained Advance Authorization No. 0311024718 dated 20.06.2022 from RA Mumbai under the Self Ratification Scheme and subsequently sought fixation of norms under the self-declaration mechanism prescribed therein. In this regard, comments were sought from RA Mumbai specifically on the request for "change of norms category" and compliance with the mandatory pre-import condition attached to the authorization. RA Mumbai, after examination of the export and import statements submitted by the firm, reported that the pre-import condition was required to be fulfilled. However, no information of exports and imports are available. The Committee further examined the technical data and wastage details furnished by the applicant and observed that: • The norms had not been correctly claimed under the self-ratification scheme; • Excess benefits appeared to have been availed by the firm; and • The Chartered Engineer failed to exercise due diligence while certifying Appendix 4E in support of the wastage claimed.	

Accordingly, considering the violations of the conditions of the authorization and the non-compliance with the provisions of FTP and HBP, the Committee decided to reject the application for fixation of norms. Further, the Committee recommended the following consequential actions:

- That a special audit shall be conducted by RA Mumbai, and the audit report, along with detailed findings, shall be forwarded to NC-4 for examination and further necessary action.
- RA Mumbai shall also examine the role and conduct of the Chartered Accountant/Chartered Engineer in the matter and initiate appropriate action, wherever warranted, under the relevant provisions of the FTP/HBP, FTDR Act, 1992 and rules framed thereunder.
- RA Mumbai may additionally undertake review of the applicant's Status Holder Certificate and AEO status in accordance with the applicable provisions of FTP 2023, HBP 2023 and the relevant customs/AEO guidelines.

The case stands rejected.

Case No.	18 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00004641AM24
RA File Number	02AX04000241 AM24
Licence No and Date	0211004818/25/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and based on the recommendations of the technical authority, , the committee decided to approve ad hoc norms as under:

Export Item	Qty	Import item	Qty. Recommended
Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Accelerators (Net content of import item: - Min. 0.385)	1 kg.	PLASTICIZER PEPTIZER PENTA CHLORO THIO PHENOL PCTP	0.399 kg

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	19 / NC/4/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	SAERTEX INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00006485AM24
RA File Number	31AX04000204 AM24
Licence No and Date	3111002754/27/10/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had been asked to submit an amended copy of the Advance Authorization reflecting the corrected quantity of import items against each export item. The firm has since submitted its response, stating that the said Advance Authorization has been regularized through payment of duty (TR Challan-6). Therefore, the committee decided to close the case. RA may take necessary action subject to compliance with other usual conditions of HBP.	

Case No.	20 / NC/4/MEET/Mar/202526/20																
Case Status	Case Approved																
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP																
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026																
HQ File Number	HQRNORM APPLY 00008088AM24																
RA File Number	08AX04001862 AM24																
Licence No and Date	0811010547/22/01/2024																
Norms Committee Decision:																	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under																	
<table><tr><th>Export Item</th><th>Qty</th><th>S.No</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">Product 1008 (Polyoxy Ethylene Isotridecyl alcohol Ethoxylate)</td><td rowspan="2">1Kg</td><td>1</td><td>Tridecyl Alcohol</td><td>0.3486 Kg</td></tr><tr><td>2</td><td>Ethylene Oxide</td><td>0.637 Kg</td></tr></table>					Export Item	Qty	S.No	Import item	Qty. Recommended	Product 1008 (Polyoxy Ethylene Isotridecyl alcohol Ethoxylate)	1Kg	1	Tridecyl Alcohol	0.3486 Kg	2	Ethylene Oxide	0.637 Kg
Export Item	Qty	S.No	Import item	Qty. Recommended													
Product 1008 (Polyoxy Ethylene Isotridecyl alcohol Ethoxylate)	1Kg	1	Tridecyl Alcohol	0.3486 Kg													
		2	Ethylene Oxide	0.637 Kg													
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.																	

Case No.	21 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026			
HQ File Number	HQRNORM APPLY 00009139AM24			
RA File Number	03AX04005736 AM24			
Licence No and Date	0311032199/15/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under				
Export Item	Qty	S.No	Import item	Qty. Recommended
Lauric myristic amidopropyl amine oxide	1 Kg	1	Lauric Acid	0.17 Kg
		2	Myristic Acid	0.057 Kg
		3	Dimethyl Amino Propyl Amine	0.118kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	22 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00009342AM24
RA File Number	03AX04006004 AM24
Licence No and Date	0311032548/27/03/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• % Active Content And % Solid Content of Export • % Yield For Each Stage of Reaction • Revised 4 E	
The case stands deferred.	

Case No.	23 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ACTIVE CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00002271AM25
RA File Number	09AX04000144 AM25
Licence No and Date	0911007678/02/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative has appeared through VC before the committee to explain the case. The committee heard them and based on discussion, the firm advised submitting the following: • Reason for Import • Details of Value Addition in India • Details of Manufacturing / Impregnation Process, and thermal Stabilization Process • Process Losses Details The case stands deferred.	

Case No.	24 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	SUNSHIELD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00003300AM25
RA File Number	03AX04003104 AM25
Licence No and Date	0311037435/26/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Item Name: SUNCON 100 A (OCTYLATED BUTYLATED DI PHENYLAMINE) Qty.: 1. Kg Import Item.	

S. No	Item description	Qty
1	DI ISO BUTYLENE	0.443 Kg
2	DI PHENYLAMINE	0.564 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	25 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00003522AM25
RA File Number	03AX04003307 AM25
Licence No and Date	0311037714/07/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • The norms for the export item was fixed in the past when two items 2,2,2-Trifluoroethanol and p-Toluene sulfonyl chloride were not asked, therefore, to indicate the reason for the same. • Calculation based on chemical reaction and yield of the reaction indicating theoretical quantity also. The case stands deferred	

Case No.	26 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	BECARRE SPECIALITY INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00003885AM25
RA File Number	10AX04000185 AM25
Licence No and Date	1011002726/28/10/2024
Norms Committee Decision:	

The Committee considered the case in accordance with the agenda and noted that the firm had been directed to appear for a personal hearing to explain its position. In response to the notice, the firm requested that another date be granted for the personal hearing. After detailed deliberations, the Committee decided to accept the firm's request and resolved to grant one final opportunity.

The case has been deferred

Case No.	27 / NC/4/MEET/Mar/202526/20										
Case Status	Case Approved										
Party Name	DETERGEO CHEM PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026										
HQ File Number	HQRNORM APPLY 00003905AM25										
RA File Number	05AX04002407 AM25										
Licence No and Date	0511028602/28/10/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under											
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Sodium Lauryl Ether Sulfate(SLES) PASTE 70% ONE MOL" MADE OUT WITH INPUT ALPHA ETHOXYLATE ONE MOL (LAURETH-1) NET CONTENT 137.83 MT</td><td>271 MT</td><td>ALPHA ETHOXYLATE ONE MOL (LAURETH-1)</td><td>140 MT</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	Sodium Lauryl Ether Sulfate(SLES) PASTE 70% ONE MOL" MADE OUT WITH INPUT ALPHA ETHOXYLATE ONE MOL (LAURETH-1) NET CONTENT 137.83 MT	271 MT	ALPHA ETHOXYLATE ONE MOL (LAURETH-1)	140 MT
Export Item	Qty	Import item	Qty. Recommended								
Sodium Lauryl Ether Sulfate(SLES) PASTE 70% ONE MOL" MADE OUT WITH INPUT ALPHA ETHOXYLATE ONE MOL (LAURETH-1) NET CONTENT 137.83 MT	271 MT	ALPHA ETHOXYLATE ONE MOL (LAURETH-1)	140 MT								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	28 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	FEROLITE JOINTINGS LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00004371AM25		
RA File Number	05AX04002832 AM25		
Licence No and Date	0511029234/27/11/2024		

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Item of Export	Export Qty. (Kgs)	S.No	Item of Import	Qty. recommended
1. NAM Jointing Sheets of other mineral substances Grades as per application.	1 kg	1.	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1272 Kg
		2.	Cellulose pulp / Arbocel ZZ 8/1-G	0.0318 Kgs
		3	Bleached Hard Wood Kraft Pulp	0.053 Kgs
2. NAM Jointing Sheets of other mineral substances Grades as per application	1 Kg	4	Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	0.1272 Kg
		5	Cellulose pulp / Arbocel ZZ 8/1-G(	0.0318 Kgs
		6	Bleached Hard Wood Kraft Pulp	0.053 Kgs
3. NAM Jointing Sheets of other mineral substances Containing Aramid pulp Grades as per application -	1 Kg	7	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1484 Kg
		8	Aramid Pulp 0502/ Kevlar Pulp 8F982	0.053 Kgs
		9	Rockwool Mineral Fibres / Rockseal RS440/Rockseal RS480(	0.212 Kgs
4. NAM Jointing Sheets of other mineral substances Grade Containing Aramid pulp- Grades as per application	1 kg	10	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1484 Kg
		11	: Aramid Pulp 0502/0705	0.053 Kgs
		12	Rockwool Mineral Fibres / Rockseal RS440/Rockseal RS480	0.212 Kgs

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	29 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00004394AM25
RA File Number	30AX04000457 AM25
Licence No and Date	0511029272/28/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES WITHOUT BARRIER PAPER((THICKNESS 0.80 MM TO 30 MM) (TOTAL SHEETS : 507000 SHEETS, TOTAL SQM: 1987509 SQM))	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS

5.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	METHANOL	3.85 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7	DIETHYLENE GLYCOL	Deleted, not given in SION and no detail
8	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable for 0.80 MM to 30 MM Thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Paraformalhyde/ **Methanol** and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	30 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	CLEAN FINO-CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00004570AM25
RA File Number	31AX04000296 AM25
Licence No and Date	3111004163/05/12/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	S.No	Import item	Qty. Recommended
U V STABILISER GRADE 770 /CLEAN LIGHT STAB 770 (Iris(Z,2,6,6-tetramethyl-4-piperidyl) sebacate)	1. Kg	1	Acetone	1.22 Kg
		2	Ammonia	Not Allowed
		3	Caustic Lye (Approxly 50% Sodium Hydroxide)	0.11 Kg
		4	Methanol	0.060 Kg
		5	Heptane	0.110 Kg
		6	Sebacic Acid	0.45 Kg
		7	Hydrogen gas	Not Allowed

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	31 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00005276AM25		
RA File Number	13AX04000317 AM25		
Licence No and Date	1311003588/31/12/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under			
Export Item	Qty	Import item	Qty. Recommended

Platinum sponge / Platinum Shots (Platinum sponge / Platinum Shots)	1 kg.	SPENT PLATFORMER CATALYST	1 KG/KG PLATINUM CONTENT IN EXPORT
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Note: - At the time of redemption. RA may check content of Platinum import.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	32 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00005715AM25
RA File Number	05AX04003645 AM25
Licence No and Date	0511030384/17/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under

Export Item	Qty	S.No	Import item	Qty. Recommended
De Mentholised Oil (Containing 50 % L Menthol And 50 % DI Menthol)	1 Kg	1	L-menthol	0.505 Kg
		2	DL-menthol	0.505 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	33 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	BROMINENOBLE CHEMTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00005839AM25
RA File Number	09AX04000954 AM25
Licence No and Date	0911008895/24/01/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- To give a balanced chemical reaction, indicating molecular weight of both reactants and products with yield of the reaction.
- Calculation based on yield of the reaction with justifications.

The case stands deferred.

Case No.	34 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	INDUSTRIAL FILTERS & FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00006584AM25
RA File Number	56AX04000567 AM25
Licence No and Date	1111000145/06/03/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has submitted incomplete reply, therefore, the committee decided to ask the firm to furnish the following:	
• To indicate Weight of export and import items in Kg Terms. • To fill import item 750 GSM WOVEN FIBER GLASS FABRIC in square meter along with in kg in 4 E table with wastage percentage. • Also to fill, all the indigenous items used in kg terms in 4 E table with wastage percentage. • Accordingly, to calculate the requirement of import item giving in meter (giving equivalent square meter) and Kg.	
The case stands deferred.	

Case No.	35 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	JINDAL SMI COATED PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00006618AM25
RA File Number	03AX04006216 AM25
Licence No and Date	0311041972/10/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item; SELF ADHESIVE PAPER (164gsm+/-15PERCENT) -
(CONTAININGONESIDECOATEDPAPER(C1SPAPER)(80gsm +/- 15 PERCENT)

Qty.; 7500000 Sq. mt

<i>S. No</i>	<i>Item description</i>	<i>Qty. recommended per Sq. mt</i>
1	ONE SIDE COATED PAPER (C1S PAPER) (80 gsm +/- 10%)	1.04 Sq. meter
2	ADHESIVE WATER BASED A) Vinyl Acetate Monomer	0.0081733 Kg
3	B) Stabilized Softner Kanatol 8M (DOM	0.008383 kG
4	C) 2-Ethyl Hexyl Acrylate	0.0047294 kG
5	SILICON CHEMICAL: A) Silicone resins - Polymer	0.001456 kg
6	B) Catalytic preparations - other - Catalyst	0.000021 kg
7	C) Cross linker	0.0000735 Kg
8	GLASSINE PAPER (60 GSM +/- 10%)	1.04 Sq. meter

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	36 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	NITTA GELATIN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00006644AM25
RA File Number	10AX04000299 AM25
Licence No and Date	1011002988/11/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under

Export Item	Qty	Import item	Qty. Recommended
FISH COLLAGEN PEPTIDE	1 kg	PROCESSED DEMINERALISED FISH SCALES	1.35 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	37 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SHRI SADHI KRUPA POLYSACKS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00006651AM25
RA File Number	08AX04002122 AM25
Licence No and Date	0811014384/12/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has submitted incomplete reply, therefore, the committee decided to ask the firm to furnish the following:

- Whether import item: 1, is PP Woven Fabric or Granules? In manufacturing, it is Fabric but in application it is Granules.
- To indicate GSM of import item 3 i.e. Extensible Sack Kraft Paper
- The wastage in printing has been claimed but in export description "printing" has not been mentioned.

The case stands deferred.

Case No.	38 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SKAPS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00006739AM25
RA File Number	04AX04001219 AM25
Licence No and	0411009298/19/03/2025

Date	
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted incomplete reply, therefore, the committee decided to ask the firm to furnish the following: • The 4 E table (With technical details) has not been given for both imported and indigenous items (with its description and wastage per unit) therefore, to give the same. • Photographs of Export item/s with its end use. • Manufacturing process with photographs of all the raw materials indicating import item Glass Fabric and indigenous items to understand the process involved in the manufacturing. • To indicate Specific item of Import i.e. Glass fabric with bill of entry. The case stands deferred.	

Case No.	39 / NC/4/MEET/Mar/202526/20										
Case Status	Case Approved										
Party Name	STERLING BIOTECH LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026										
HQ File Number	HQRNORM APPLY 00006760AM25										
RA File Number	34AX04001065 AM25										
Licence No and Date	3411006222/19/03/2025										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under											
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Gelatine</td><td>1 kg</td><td>Gel bones</td><td>3.92kg</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	Gelatine	1 kg	Gel bones	3.92kg
Export Item	Qty	Import item	Qty. Recommended								
Gelatine	1 kg	Gel bones	3.92kg								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	40 / NC/4/MEET/Mar/202526/20		
Case Status	Case Rejected		
Party Name	ORIENTAL TRIMEX LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00006782AM25		

RA File Number	05AX04004153 AM25
Licence No and Date	0511031498/20/03/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination of the export and import items, the Committee observed that, due to the inherent nature of such materials, it is very difficult to ensure that the exact imported item having specific veins, texture, design, colour, hardness, softness, and the associated country-of-origin characteristics will be the same material used to manufacture the export product. In view of the above and considering the sensitive nature of the item as well as the potential risk of diversion of imported material into the domestic market, the Committee decided to reject the case. The Committee further advised that the firm may explore other suitable duty-benefit schemes available under the Department of Revenue.	

Case No.	41 / NC/4/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00006842AM25
RA File Number	09AX04001182 AM25
Licence No and Date	0911009272/24/03/2025
Norms Committee Decision: The Committee considered the case in accordance with the agenda and noted that the firm had been directed to appear for a personal hearing to explain its position. In response to the notice, the firm has informed that the subject authorization has been surrendered at RA-Hyderabad on dated 11.02.2026 norms fixation is not required. Therefore, the committee decided to close the case RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	42 / NC/4/MEET/Mar/202526/20
Case Status	Case Rejected
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00006843AM25

RA File Number	09AX04001181 AM25
Licence No and Date	0911009273/24/03/2025
Norms Committee Decision: The Committee considered the case in accordance with the agenda and noted that the firm had been directed to appear for a personal hearing to explain its position. In response to the notice, the firm has informed that the subject authorization has been surrendered at RA-Hyderabad on dated 11.02.2026 norms fixation is not required. Therefore, the committee decided to close the case RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP	

Case No.	43 / NC/4/MEET/Mar/202526/20										
Case Status	Case Approved										
Party Name	SHIV SHAKTI TIMBER INDUSTRIES										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026										
HQ File Number	HQRNORM APPLY 00006883AM25										
RA File Number	09AX04001164 AM25										
Licence No and Date	0911009287/25/03/2025										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under											
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>WOODEN PALLETS, CRATES, BOXES, RUNNERS, SKIDS</td><td>640 CBM</td><td>PINE PINUS SYLVESTRIS WOOD</td><td>672 CBM</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	WOODEN PALLETS, CRATES, BOXES, RUNNERS, SKIDS	640 CBM	PINE PINUS SYLVESTRIS WOOD	672 CBM
Export Item	Qty	Import item	Qty. Recommended								
WOODEN PALLETS, CRATES, BOXES, RUNNERS, SKIDS	640 CBM	PINE PINUS SYLVESTRIS WOOD	672 CBM								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP											

Case No.	44 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00006959AM25		
RA File Number	03AX04006613 AM25		

Licence No and Date	0311042680/29/03/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under				
Export Item	Qty	S.No	Import item	Qty. Recommended
Lauryl Alcohol Ethoxylate - 7 Mole (C12-14) (Galaxy MW 257 / Galaxy MW257 MB)	1 Kg	1	Lauryl Alcohol C12-14 /C12-14 MB/ Fatty Alcohol C12-14/C12-14 MB / Lauryl Myristyl Alcohol / Lauryl Myristyl Alcohol MB	0.380 Kg
		2	Ethylene Oxide	0.618 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	45 / NC/4/MEET/Mar/202526/20													
Case Status	Case Approved													
Party Name	GALAXY SURFACTANTS LTD													
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026													
HQ File Number	HQRNORM APPLY 00006963AM25													
RA File Number	03AX04006660 AM25													
Licence No and Date	0311042691/30/03/2025													
Norms Committee Decision:														
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:														
<table><tr><th>Export Item</th><th>Qty</th><th>S.No</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">Cocamidopropyl Betaine (Galaxy CAPB SB / Galaxy CAPB SB - MB)Cocamidopropyl Betaine (Galaxy CAPB SB / Galaxy CAPB SB - MB) (Packing material Net to net: Material Packed in 235 L 8.5kg HM-</td><td rowspan="2">1 kg.</td><td>1</td><td>Distilled Hydrogenated Palm Kernel Fatty Acid C1218 / Distilled Hydrogenated Palm Kernel Fatty Acid C1218 MB</td><td>0.1789 Kg/Kg</td></tr><tr><td>2</td><td>Dimethyl Amino Propyl Amine/ 3-Dimethyl Amino Propyl Amine</td><td>0.0854 Kg/Kg</td></tr></table>		Export Item	Qty	S.No	Import item	Qty. Recommended	Cocamidopropyl Betaine (Galaxy CAPB SB / Galaxy CAPB SB - MB)Cocamidopropyl Betaine (Galaxy CAPB SB / Galaxy CAPB SB - MB) (Packing material Net to net: Material Packed in 235 L 8.5kg HM-	1 kg.	1	Distilled Hydrogenated Palm Kernel Fatty Acid C1218 / Distilled Hydrogenated Palm Kernel Fatty Acid C1218 MB	0.1789 Kg/Kg	2	Dimethyl Amino Propyl Amine/ 3-Dimethyl Amino Propyl Amine	0.0854 Kg/Kg
Export Item	Qty	S.No	Import item	Qty. Recommended										
Cocamidopropyl Betaine (Galaxy CAPB SB / Galaxy CAPB SB - MB)Cocamidopropyl Betaine (Galaxy CAPB SB / Galaxy CAPB SB - MB) (Packing material Net to net: Material Packed in 235 L 8.5kg HM-	1 kg.	1	Distilled Hydrogenated Palm Kernel Fatty Acid C1218 / Distilled Hydrogenated Palm Kernel Fatty Acid C1218 MB	0.1789 Kg/Kg										
		2	Dimethyl Amino Propyl Amine/ 3-Dimethyl Amino Propyl Amine	0.0854 Kg/Kg										

HDPE Drum 50:70 mm Plain pack. Each drum containing 235Kgs of export quantity. Total drums 27000. Nos		3	Mono Chloro Acetic Acid	0.0814 Kg/Kg
		4	235 L 8.5kg HM-HDPE Drum 50:70 mm Plain pack	NETT TO NETT AS PER PACKING POLICY

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	46 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00006966AM25
RA File Number	03AX04006654 AM25
Licence No and Date	0311042694/30/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:s

Export Item	Qty	S.No	Import item	Qty. Recommended
Cocamidopropyl Betaine (Galaxy CAPB SB / Galaxy CAPB SB - MB)	1 Kg	1	Distilled Hydrogenated Palm Kernel Fatty Acid C1218/Distilled Hydrogenated Palm Kernel Fatty Acid C1218 MB	0.1789 Kg/Kg
		2	Dimethyl Amino Propyl Amine/ 3-Dimethyl Amino Propyl Amine	0.0854 Kg/Kg
		3	Mono Chloro Acetic Acid	0.0814 Kg/Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	47 / NC/4/MEET/Mar/202526/20
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Case Status	Case Approved
Party Name	FEROLITE JOINTINGS LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000044AM26
RA File Number	05AX04004452 AM25
Licence No and Date	0511031711/02/04/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Kg	Item of Import		Qty. recommended
1. NAM Jointing Sheets of other mineral substances Grades as per application.	1 kg	1.	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1272 Kg
		2.	Cellulose pulp / Arbocel ZZ 8/1-G	0.0318 Kgs
		3	Bleached Hard Wood Kraft Pulp	0.053 Kgs
2. NAM Jointing Sheets of other mineral substances Grades as per application	1 Kg	4	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1272 Kg
		5	Cellulose pulp / Arbocel ZZ 8/1-G(	0.0318 Kgs
		6	Bleached Hard Wood Kraft Pulp	0.053 Kgs
3. NAM Jointing Sheets of other mineral substances Containing Aramid pulp Grades as per application -	1 Kg	7	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1484 Kg
		8	Aramid Pulp(Aramid Pulp 0502/0705/ 3091/SP 20)	0.053 Kgs
		9	Rockwool Mineral Fibres / Rockseal RS440/Rockseal RS480(	0.212 Kgs
4. NAM Jointing Sheets of other mineral substances Grade Containing Aramid pulp- Grades as per application	1 kg	10	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1484 Kg
		11	Aramid Pulp(Aramid Pulp 0502/0705/	0.053 Kgs

			3091/SP 20	
		12	Rockwool Mineral Fibres / Rockseal RS440/Rockseal RS480	0.212 Kgs
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	48 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SHREE SHYAM GLOBAL
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000077AM26
RA File Number	08AX04002244 AM25
Licence No and Date	0811014628/03/04/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that description of export item and its constituents are very vague and accountability of imported input is difficult to the established with export. After detailed deliberation, the committee decided to ask the firm to furnish the clarification on the same.	
The case stands deferred	

Case No.	49 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000092AM26
RA File Number	09AX04001212 AM25
Licence No and Date	0911009371/04/04/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
To indicate manufacturing process with stage wise wastage of raw material.	

- Certificate of analysis (COA) report of Lithium Carbonate Monohydrate from foreign supplier and also Lithium Carbonate- Export item.
- Calculation indicating Molecular weight of import and export item1.

The case stands deferred

Case No.	50 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	ATUL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00000130AM26		
RA File Number	08AX04000019 AM26		
Licence No and Date	0811014662/08/04/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item	Qty	Import item	Qty. Recommended
Glyphosate 41% SL	1 Ltr.	Glyphosate 30% SL (Glyphosate isopropylammonium 41% AS)	1.00 Ltr.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	51 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	Novel Reliable Technologies
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000135AM26
RA File Number	09AX04000005 AM26
Licence No and Date	0911009402/08/04/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation	

of technical authority, the committee decided to ask the firm to furnish the following:

- Details of indigenous inputs with qty.
- Net content of import items in export.

The case stands deferred

Case No.	52 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	CHHAPERIA INTERNATIONAL COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000155AM26
RA File Number	07AX04002180 AM25
Licence No and Date	0711014143/08/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Item Name: Mica tape in size 4 mm to 505 mm Qty.: 495050 Kg Import Item; Mica tape in Jumbo roll - 920 mm to 1030 mm Qty.: 500000 Kg RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	53 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000159AM26
RA File Number	08AX04000023 AM26
Licence No and Date	0811014677/09/04/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	54 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	INDOGULF CROPSCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00000168AM26		
RA File Number	05AX04000032 AM26		
Licence No and Date	0511031868/09/04/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under			
Export Item	Qty	Import item	Qty. Recommended
Haloxyfop-P-Methyl 10.8% EC	1 ltr	Haloxyfop-P-Methyl Technical 98% Min. (HALOXYFOP-P-METHYL 98% MIN.)	110.758 Gms
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	55 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	Pandey Incense House
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000170AM26
RA File Number	56AX04000553 AM25
Licence No and Date	5611003824/09/04/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	

- Manufacturing process indicating all the raw materials and its wastage.
- To fill correct quantity of import and indigenous items in 4 E and justification of wastage of 12% wastage shown in 4 E of import item.
- Composition of export item and to submit COA report of Export item.

The case stands deferred

Case No.	56 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	JSW PAINTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000196AM26
RA File Number	03AX04000012 AM26
Licence No and Date	0311042996/11/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • weight of export product. • % pigment and % solid resin content in export. • % wastage claimed. • Details of indigenous input with qty. • Material balance sheet on weight basis. The case stands deferred	

Case No.	57 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	JSW PAINTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000197AM26
RA File Number	03AX04000013 AM26
Licence No and Date	0311042997/11/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation	

of technical authority, the committee decided to ask the firm to furnish the following:

- weight of export product.
- % pigment and % solid resin content in export.
- % wastage claimed.
- Details of indigenous input with qty.
- Material balance sheet on weight basis.

The case stands deferred.

Case No.	58 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	Excell Party
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000222AM26
RA File Number	05AX04004164 AM25
Licence No and Date	0511031892/15/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Item Name: PAPER BAG (PAPER BAG OF C2S ART PAPER GSM 157) Qty.; 75000 Kg Import item: C2S ART PAPER GSM 157 Qty, 1.04 Kg/Kg of export item. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	59 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SKAPS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000236AM26
RA File Number	04AX04000020 AM26
Licence No and	0411009467/15/04/2025

Date	
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted incomplete reply, therefore, the committee decided to ask the firm to furnish the following: • The 4 E table (With technical details) has not been given for both imported and indigenous items (with its description and wastage per unit) therefore, to give the same. • Photographs of Export item/s with its end use. • Manufacturing process with photographs of all the raw materials indicating import item Glass Fabric and indigenous items to understand the process involved in the manufacturing. • To indicate Specific item of Import i.e. Glass fabric with bill of entry. The case stands deferred.	

Case No.	60 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SYENSQO SPECIALTIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000260AM26
RA File Number	03AX04000040 AM26
Licence No and Date	0311043098/16/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Reason for not writing SODIUM LAURYL SULPHATE-30% and other mixing chemicals in export description and, when in calculation, it is stated that SODIUM LAURYL SULPHATE-30% • To fill 4 E table for both imported and indigenous items with wastage percentage. • In the export description the RHODAPON LZS 94 RPB is written as SODIUM LAURYL SULPHATE where as in details description it is mixture of other chemicals also. • To submit composition of export item with COA report and also to correct export description, if it is mixture of three compounds and also give the complete name of Sulphate (which is one of the chemicals indicated). • Calculation for the requirement of raw materials based chemical reaction, indicating molecular weight of both reactants and products and yield thereafter mixing of other chemicals. The case stands deferred.	

Case No.	61 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved

Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026			
HQ File Number	HQRNORM APPLY 00000289AM26			
RA File Number	05AX04000103 AM26			
Licence No and Date	0511031952/17/04/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export Item	Qty	S.No	Import item	Qty. Recommended
Chlorantraniliprole Technical 97 %	1 kg.	1	3-BROMO-1-(3-CHLOROPYRIDINE-2YL)1H-PYRAZOLE-5-CARBOXILC ACID	0.72 kg.
		2	2-AMINO-5-CHLORO-3-METHYL BENZOIC ACID	0.47 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	62 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000299AM26
RA File Number	03AX04000182 AM26
Licence No and Date	0311043136/17/04/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• % Active content of export and % content of ethnylbenzene • No of moles of each reactant used in manufacturing. • Personal Hearing with above information.	
The case stands deferred.	

Case No.	63 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ONGC PETRO ADDITIONS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000311AM26
RA File Number	34AX04000017 AM26
Licence No and Date	3411006315/17/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to refer the case to the Dept. of Chemical and Petrochemical for examination and their comments. The case stands deferred.	

Case No.	64 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000341AM26
RA File Number	09AX04000038 AM26
Licence No and Date	0911009476/21/04/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	
Export Item Name: Self Adhesive Paper (160 GSM +/- 10%) (Containing THERMAL Transfer Paper)	
Qty.: 2000000 Sq. mt	
Import Items:	

2.	RELEASE BASE PAPER GLASSINE 60 GSM +/- 10% VARIOUSE COLOURS-VARIOUS WIDTHS	1.04 Sq. Mt/Sq.mt of export item
3.	PLASTICIZER OIL / RUBBER PLASTICIZER	0.00396 kg/Sq.mt of export item
4.	Hydrocarbon Resins	0.01224 kg/Sq.mt of export item
5.	Thermoplastic Elastomer SIS	0.00624 kg/Sq.mt of export item
6.	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sq.mt of export item
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	65 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	JU AGRI SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000354AM26
RA File Number	05AX04004506 AM25
Licence No and Date	0511032009/21/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • CIB registration of export item showing approved composition. • COA of import item1 and 2 from foreign supplier. The case stands deferred.	

Case No.	66 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	JU AGRI SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000355AM26

RA File Number	05AX04004497 AM25
Licence No and Date	0511032010/21/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • CIB registration of export item showing approved composition. • COA of import item1 and 2 from foreign supplier. The case stands deferred.	

Case No.	67 / NC/4/MEET/Mar/202526/20								
Case Status	Case Approved								
Party Name	CHEMCLONE INDUSTRIES								
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026								
HQ File Number	HQRNORM APPLY 00000391AM26								
RA File Number	08AX04000096 AM26								
Licence No and Date	0811014768/23/04/2025								
Norms Committee Decision:									
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:									
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Calcium Bromide Solution 52%</td><td>571200 Kg</td><td>HYDROBROMIC ACID (48%)</td><td>0.895 Kg/kg of export</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	Calcium Bromide Solution 52%	571200 Kg	HYDROBROMIC ACID (48%)	0.895 Kg/kg of export
Export Item	Qty	Import item	Qty. Recommended						
Calcium Bromide Solution 52%	571200 Kg	HYDROBROMIC ACID (48%)	0.895 Kg/kg of export						
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP									

Case No.	68 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	INDIA GELATINE AND CHEMICALS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00000399AM26		
RA File Number	03AX04000307 AM26		
Licence No and	0311043243/23/04/2025		

Date			
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under			
Export Item	Qty	Import item	Qty. Recommended
GELATINE	1 kg	GEL BONES	3.92 Kg/Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	69 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	AMCOR FLEXIBLES INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00000406AM26		
RA File Number	04AX04000038 AM26		
Licence No and Date	0411009494/23/04/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item Name-1: Paper and Paperboard, coated impregnated or covered with wax, paraffin wax, stearin oil or glycerol (for making medical paper 100 GSM))			
Qty.: 50000 Kg.			
Import item:			
S. no.	Item description	Qty. Recommended	
1	Medical Paper (Medical Paper (100 GSM)	0.901 Kg/Kg of export	
2	Ethylene Vinyl Acetate Copolymer Resin	Deleted Indigenously procured	

3	Thermoplastic Hydrocarbon Resin (Resin)	Deleted Indigenously procured
4	Paraffin Wax (Wax	Deleted Indigenously procured
5	Toluene Solvent	Deleted Indigenously procured

Export Item Name-2: Paper and Paperboard, coated impregnated or covered with wax, paraffin wax, stearin oil or glycerol (for making medical Paper 60 GSM)

Qty.: 62000 Kg.

Import item:

S. no.	Item description	Qty. Recommended
1	Medical Paper (Medical Paper (60 GSM))	0.958 Kg/Kg of export
2	Ethylene Vinyl Acetate Copolymer Resin	Deleted Indigenously procured
3	Thermoplastic Hydrocarbon Resin	Deleted Indigenously procured
4	Paraffin Wax	Deleted Indigenously procured
5	Toluene Solvent	Deleted Indigenously procured

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	70 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000455AM26
RA File Number	03AX04000213 AM26
Licence No and Date	0311043295/25/04/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item: New V UV PAPER PRINTING INK BLUE /Cyan (pigment Content 27.5+/-5% Solid Content 72.5%+-5%)

Export Qty:- 1 kg.

<u>SR.NO.</u>	DISCREPTION OF RAW MATERIALS	Qty. Recommended (Kg.)
1	Pigment Blue 15.3 (WC)	0.2750
2	POLYESTER ACRYLATE (Di TMP with Dimer)	0.5150
3	POLYETHER ACRYLATE (MGA)	0.0786
4	EBECRYL 160 TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.0020
5	BUTYLATED HYDROXY TOULENE	0.0010
6	EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O, O) ALUMINIUM	0.0109
7	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.0009
8	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.0367
9	TALC PC-07	0.0180
10	POLYESTER ACRYLATE	0.0700
11	THICKENING AGENT	0.0010
12	EDTA DISODIUM	0.0020

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	71 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000468AM26
RA File Number	08AX04000089 AM26
Licence No and Date	0811014803/25/04/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority,
the committee decided to fix the ad hoc norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER THICKNESS 10 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER ((50Gsm-120Gsm)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIEDQUANTITY WHICHEVER IS LESS
5.	Protective film	Deleted, as not given in SION

Export Item:

Sl. No.	Item Description	Quantity (KG)
2	DOUBLE SIDE DECORATIVE LAMINATES	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

	WITH BARRIER (THICKNESS 12 MM)	
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Import Item:

Sl. No.	Item Description	Quantity Recommended
6	BASE PAPER(50Gsm-120Gsm)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9	MELAMINE	0.362 KG OR APPLIEDQUANTITY WHICHEVER IS LESS
10	Protective film	Deleted, as not given in SION

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	72 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000470AM26

RA File Number	08AX04000102 AM26
Licence No and Date	0811014809/25/04/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows:

Export Item

Sl. No.	Item Description	Quantity (KG) for norms
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS: 6MM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 1 SQM 8.7 +/- 2.5%)

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER (50Gsm-120Gsm)	0.214 KG
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
3.	PHENOL	3.344 KG
4.	MELAMINE	0.362 KG
5s.	Flexiglas Film	deleted, as not given in SION

Note: 1. The above norms are based on 10 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	73 / NC/4/MEET/Mar/202526/20																			
Case Status	Case Approved																			
Party Name	J.J. PLASTALLOY PRIVATE LIMITED																			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026																			
HQ File Number	HQRNORM APPLY 00000479AM26																			
RA File Number	15AX04000007 AM26																			
Licence No and Date	1511000492/25/04/2025																			
Norms Committee Decision:																				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:																				
<table><tr><th>Export Item</th><th>Qty</th><th>S.No</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="3">U.V. Stabilizer Master Batch (Net Content of Polypropylene 0.790 MT, Antioxidant 0.010 MT and U.V. Stabilizer 0.200 MT in per MT Qty of Net Export)</td><td rowspan="3">1 MT</td><td>1</td><td>Polypropylene</td><td>0.8137 MT</td></tr><tr><td>2</td><td>Antioxidant</td><td>0.0103 MT</td></tr><tr><td>3</td><td>U.V. Stabilizer</td><td>0.206 MT</td></tr></table>					Export Item	Qty	S.No	Import item	Qty. Recommended	U.V. Stabilizer Master Batch (Net Content of Polypropylene 0.790 MT, Antioxidant 0.010 MT and U.V. Stabilizer 0.200 MT in per MT Qty of Net Export)	1 MT	1	Polypropylene	0.8137 MT	2	Antioxidant	0.0103 MT	3	U.V. Stabilizer	0.206 MT
Export Item	Qty	S.No	Import item	Qty. Recommended																
U.V. Stabilizer Master Batch (Net Content of Polypropylene 0.790 MT, Antioxidant 0.010 MT and U.V. Stabilizer 0.200 MT in per MT Qty of Net Export)	1 MT	1	Polypropylene	0.8137 MT																
		2	Antioxidant	0.0103 MT																
		3	U.V. Stabilizer	0.206 MT																
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.																				

Case No.	74 / NC/4/MEET/Mar/202526/20			
Case Status	Case Deferred			
Party Name	VASUDHA CHEMICALS PVT LTD			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026			
HQ File Number	HQRNORM APPLY 00000493AM26			
RA File Number	03AX04000306 AM26			
Licence No and Date	0311043324/28/04/2025			

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Difference between each export product and % active content.
- Complete chemistry with no of moles used of ethylene oxide.

The case stands deferred

Case No.	75 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	GRABECO PACKAGING LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000500AM26
RA File Number	05AX04000284 AM26
Licence No and Date	0511032181/28/04/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Manufacturing process indicating both imported and indigenous items to use in making of the export, separately for both the export items.
- To give indigenous items separately for both export items in app 4 E table with wastages %.

The case stands deferred.

Case No.	76 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000513AM26
RA File Number	08AX04000150 AM26
Licence No and Date	0811014833/29/04/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation

of technical authority, the committee decided to ask the firm to furnish the following:

- CIB registration of export item showing approved composition.
- Density of export item.

The case stands deferred.

Case No.	77 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000525AM26
RA File Number	10AX04000017 AM26
Licence No and Date	1011003090/29/04/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed deliberation, committee decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	78 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000541AM26
RA File Number	31AX04000028 AM26
Licence No and Date	3111004708/30/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Certificate of Analysis of Import Item from Foreign Supplier. • Certificate of Analysis of Export Item.	

The case stands deferred.

Case No.	79 / NC/4/MEET/Mar/202526/20																
Case Status	Case Approved																
Party Name	PRIMA CHEMICALS																
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026																
HQ File Number	HQRNORM APPLY 00000558AM26																
RA File Number	08AX04000153 AM26																
Licence No and Date	0811014868/30/04/2025																
Norms Committee Decision:																	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:																	
<table><tr><th>Export Item</th><th>Qty</th><th>S.No</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">SOLVENT YELLOW 93 (CI NO. 48160)</td><td rowspan="2">1 kg.</td><td>1</td><td>1-PHENYL-3- METHYL-5- PYRAZOLONE</td><td>1.00 kg.</td></tr><tr><td>2</td><td>TRI ETHYL ORTHO FORMATE</td><td>0.469 kg.</td></tr></table>					Export Item	Qty	S.No	Import item	Qty. Recommended	SOLVENT YELLOW 93 (CI NO. 48160)	1 kg.	1	1-PHENYL-3- METHYL-5- PYRAZOLONE	1.00 kg.	2	TRI ETHYL ORTHO FORMATE	0.469 kg.
Export Item	Qty	S.No	Import item	Qty. Recommended													
SOLVENT YELLOW 93 (CI NO. 48160)	1 kg.	1	1-PHENYL-3- METHYL-5- PYRAZOLONE	1.00 kg.													
		2	TRI ETHYL ORTHO FORMATE	0.469 kg.													
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.																	

Case No.	80 / NC/4/MEET/Mar/202526/20			
Case Status	Case Approved			
Party Name	ASTEC LIFESCIENCES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026			
HQ File Number	HQRNORM APPLY 00000569AM26			
RA File Number	03AX04000463 AM26			
Licence No and Date	0311043486/01/05/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under				
Export Item	Qty	S.No	Import item	Qty. Recommended

BROMUCONAZOLE TECH	1 kg.	1	META DICHLOROBENZENE	0.417 kg.
		2	2,2,4 TRICHLOROACETOP	0.416 kg.
		3	TETRA HYDRO FURAN	0.27 kg.
		4	ALLYL CHLORIDE	0.70 kg.
		5	HYDROGEN BROMIDE 48%	1.08 kg.
		6	1,2,4-TRIAZOLE	0.34 kg.
		7	POTASSIUM CAROBNATE	0.32 kg.
		8	DIMETHYL FORMAMIDE	0.31 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	81 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	PIONEER JELLICE INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00000574AM26		
RA File Number	32AX04000028 AM26		
Licence No and Date	3211008897/01/05/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under			
Export Item	Qty	Import item	Qty. Recommended
GELATINE	1 kg	GEL BONES	3.92 Kg/Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	82 / NC/4/MEET/Mar/202526/20										
Case Status	Case Approved										
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026										
HQ File Number	HQRNORM APPLY 00000582AM26										
RA File Number	52AX04000025 AM26										
Licence No and Date	5211013275/01/05/2025										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under											
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>PRINTED PAPER BOARD CUPS</td><td>403225 Kg</td><td>PROVANTAGE KRAFTLINER OF RELEVANT GSM</td><td>4,63,709 kg.</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	PRINTED PAPER BOARD CUPS	403225 Kg	PROVANTAGE KRAFTLINER OF RELEVANT GSM	4,63,709 kg.
Export Item	Qty	Import item	Qty. Recommended								
PRINTED PAPER BOARD CUPS	403225 Kg	PROVANTAGE KRAFTLINER OF RELEVANT GSM	4,63,709 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP											

Case No.	83 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	DEEPAK CHEM TECH LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00000626AM26		
RA File Number	34AX04000093 AM26		
Licence No and Date	3411006391/05/05/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item	Qty	Import item	Qty. Recommended
NITRIC ACID 98 %	1263 MT	NITRIC ACID 68 %	1838.41 MT

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	84 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	BROMINENOBLE CHEMTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000631AM26
RA File Number	09AX04000018 AM26
Licence No and Date	0911009572/05/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: - To give a balanced chemical reaction, indicating molecular weight of both reactants and products with yield of the reaction. - Calculation based on yield of the reaction with justifications. The case stands deferred	

Case No.	85 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	GLS ELOPAK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000633AM26
RA File Number	05AX04000303 AM26
Licence No and Date	0511032349/05/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: - To indicate weight of export item in Kg terms and accordingly, to fill 4 E table for both imported and indigenous items per kg of export item with wastage percentage. - The specific/chemical name of import item Exceed 0015XC.	

- Manufacturing process and composition of export item with calculation of requirement of all the raw materials (both imported and indigenous).

The case stands deferred.

Case No.	86 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	SPOTON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000645AM26
RA File Number	52AX04000034 AM26
Licence No and Date	5211013328/06/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item: SILICONE COATED RELEASE PAPER (25GSM TO 140GSM) [GRADE: MGK, CCK, GLANSINE]

Qty.: 1 Kg

Import items:

Sl. No.	Item Description	Quantity recommended
1	PAPER 25 GSM TO 140 GSM MG BLEACH CRAFT [GRADE: MGK, CCK, GLASSINE] 1040000 KGS 34666666.67 Sq Mtr 30GSM	1.04 Kg/Kg content in export item
2	Chemical 909/910 SL351 (Silicon Polymer)	2.1 grams per Sq.mt of export item
3	CHEMICAL (Cross Linkers for Silicone)	0.0735 gram per Sq.mt of export item
4	CHEMICAL (Catalyst for Silicone)	0.021 gram per Sq.mt of export item

Note: The GSM of import and export should match each other.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	87 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000664AM26
RA File Number	52AX04000026 AM26
Licence No and Date	5211013359/07/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export details			Import description	
Sl. No.	Export description	Quantity in Kgs.	Import description	Quantity Recommended
1	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 250 GSM: 14,886.68 Kgs	23,396.30	Sketch Paper / Drawing Paper 250 GSM	15,928.75
2	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 90 GSM: 24,074.45 Kgs	32,002.00	Sketch Paper / Drawing Paper 90 GSM	25,759.66
3	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 200 GSM: 11,020.92 Kgs	16,981.75	Sketch Paper / Drawing Paper 200 GSM	11,792.38
4	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 220 GSM: 5,414.54 Kgs	9,014.25	Sketch Paper / Drawing Paper 220 GSM	5,793.56
5	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 200 GSM: 9,181.08 Kgs	13,862.30	Sketch Paper / Drawing Paper 200 GSM	9,823.76
6	Sketch Book / Drawing Book, Net	35,777.50	Sketch Paper / Drawing	26,031.57

	content of Drawing / Sketch paper of 160 GSM: 24,328.57 Kgs		Paper 160 GSM	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	88 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	FG GLASS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000666AM26
RA File Number	03AX04000406 AM26
Licence No and Date	0311043620/07/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item: Export Item Name: Multi walled Insulated glass (Double Layered Safety Glass Insulated) (Relevant thickness)

Qty.: 30000 Sq. mt

Import items:

Sl. No.	Item Description	Quantity recommended
1	Reflective Float Glass of thickness (Relevant thickness)	1.08 sq. mt / sq. mt content in export product
2	Float Glass of thickness Range (Relevant thickness)	1.08 sq. mt / sq. mt content in export product
3	Aluminium spacer /Warm Edge of thickness Range 6mm to 25mm	1.02 meter / meter content in export product
4	Silicon Sealants /Polysulphide Sealants (secondary sealant)	7.92 gm per meter of net content of spacer per MM used or applied quantity whichever is less.

5	Butyl Sealants (Primary sealant)	0.667gm per meter of net content of Spacer per MM used or applied quantity whichever is less.
6	Molecular sieves	0.24 gm per meter of net content of spacer used or applied quantity whichever is less.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	89 / NC/4/MEET/Mar/202526/20																			
Case Status	Case Approved																			
Party Name	SHIVAM ADDITIVES PRIVATE LIMITED																			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026																			
HQ File Number	HQRNORM APPLY 00000693AM26																			
RA File Number	05AX04000393 AM26																			
Licence No and Date	0511032440/08/05/2025																			
Norms Committee Decision:																				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under																				
<table><tr><th>Export Item</th><th>Qty</th><th>S.No</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="4">Blowing Agent - Micro Foam(Containing 60% DNPT, 25% Azodicarbonamide and 15% Sodium Bicarbonate)</td><td rowspan="4">1 Kg</td><td>1</td><td>HEXAMINE</td><td>0.4448 kg.</td></tr><tr><td>2</td><td>SODIUM NITRITE</td><td>0.4410 kg.</td></tr><tr><td>3</td><td>AZODICARBONAMIDE CRUDE (Min PURITY 97%)</td><td>0.2500 kg.</td></tr><tr><td>4</td><td>SODIUM BICARBONATE</td><td>0.1500 kg.</td></tr></table>		Export Item	Qty	S.No	Import item	Qty. Recommended	Blowing Agent - Micro Foam(Containing 60% DNPT, 25% Azodicarbonamide and 15% Sodium Bicarbonate)	1 Kg	1	HEXAMINE	0.4448 kg.	2	SODIUM NITRITE	0.4410 kg.	3	AZODICARBONAMIDE CRUDE (Min PURITY 97%)	0.2500 kg.	4	SODIUM BICARBONATE	0.1500 kg.
Export Item	Qty	S.No	Import item	Qty. Recommended																
Blowing Agent - Micro Foam(Containing 60% DNPT, 25% Azodicarbonamide and 15% Sodium Bicarbonate)	1 Kg	1	HEXAMINE	0.4448 kg.																
		2	SODIUM NITRITE	0.4410 kg.																
		3	AZODICARBONAMIDE CRUDE (Min PURITY 97%)	0.2500 kg.																
		4	SODIUM BICARBONATE	0.1500 kg.																
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.																				

Case No.	90 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00000743AM26		
RA File Number	02AX04000081 AM26		
Licence No and Date	0211008669/09/05/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and based on the recommendations of the technical authority, the committee decided to approve ad hoc norms as under:			
Export Item	Qty	Import item	Qty. Recommended
Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Accelerators (Net content of import item: - Min. 0.38%)	1 kg.	PLASTICIZER PEPTIZER PENTA CHLORO THIO PHENOL PCTP	0.399 kg
RA may take necessary action subject to compliance with other usual conditions of HBP			

Case No.	91 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ONE ASIA NETWORK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000756AM26
RA File Number	05AX04000398 AM26
Licence No and Date	0511032498/13/05/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.	
The case stands deferred.	

Case No.	92 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	CHEMCLONE INDUSTRIES		
Meeting Number	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		

and Date			
HQ File Number	HQRNORM APPLY 00000780AM26		
RA File Number	08AX04000218 AM26		
Licence No and Date	0811014981/14/05/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item	Qty	Import item	Qty. Recommended
Calcium Bromide Solution 52%	571200 Kg	HYDROBROMIC ACID (48%)	0.895 Kg/kg of export
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	93 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	STIC ON PAPERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00000809AM26		
RA File Number	09AX04000114 AM26		
Licence No and Date	0911009635/14/05/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under			
Export Item Name: Self Adhesive Paper (160 GSM +/- 10%) (Containing THERMAL Transfer Paper)			
Qty. : 2000000.0 Sq. mt			
Import Items:			
S.No.	Item Description	Quantity recommended	
1.	Thermal Transfer Paper Various Grades -68GSM +/- 10% - Various Widths	1.04 Sq. Mt/Sq.mt of export item	

2.	RELEASE BASE PAPER GLASSINE 60 GSM +/- 10% VARIOUSE COLOURS-VARIOUS WIDTHS	1.04 Sq. Mt/Sq.mt of export item
3.	PLASTICIZER OIL / RUBBER PLASTICIZER	0.00396 kg/Sq.mt of export item
4	Hydrocarbon Resins	0.01224 kg/Sq.mt of export item
5	Thermoplastic Elastomer SIS	0.00624 kg/Sq.mt of export item
6.	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sq.mt of export item
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	94 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00000815AM26		
RA File Number	08AX04000230 AM26		
Licence No and Date	0811015023/15/05/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item	Quantity	Import item	Quantity
Coco Amine Ethoxylate) (With 5 Moles of Ethylene Oxide)	100000 Kg	COCO AMINE	48240 Kg
		Ethylene Oxide	53530 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	95 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	WICTOR CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000824AM26
RA File Number	05AX04000457 AM26
Licence No and Date	0511032606/15/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating stage wise wastage of raw materials with justification of 9% wastage claimed. • To indicate the chemical name of each type of Resin & Hardener and Monomer Resin Y-140 • COA report indicating, composition of Export item and also to indicate indigenous items to use in making export item and accordingly to fill 4 E table. The case stands deferred	

Case No.	96 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000833AM26
RA File Number	03AX04000754 AM26
Licence No and Date	0311043878/15/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	97 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	NARSIPUR CHEMICALS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026

and Date											
HQ File Number	HQRNORM APPLY 00000846AM26										
RA File Number	03AX04000450 AM26										
Licence No and Date	0311043893/16/05/2025										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under											
<table><tr><td>Export Item</td><td>Qty</td><td>Import item</td><td>Qty. Recommended</td></tr><tr><td>IODOPHOR CONCENTRATE (CLEANING PREPARATION) (NET CONTENT OF IODINE 20%)</td><td>19047.0 Kg</td><td>IODINE</td><td>3847.Kg</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	IODOPHOR CONCENTRATE (CLEANING PREPARATION) (NET CONTENT OF IODINE 20%)	19047.0 Kg	IODINE	3847.Kg
Export Item	Qty	Import item	Qty. Recommended								
IODOPHOR CONCENTRATE (CLEANING PREPARATION) (NET CONTENT OF IODINE 20%)	19047.0 Kg	IODINE	3847.Kg								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	98 / NC/4/MEET/Mar/202526/20									
Case Status	Case Approved									
Party Name	STIC ON PAPERS PRIVATE LIMITED									
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026									
HQ File Number	HQRNORM APPLY 00000887AM26									
RA File Number	09AX04000145 AM26									
Licence No and Date	0911009653/19/05/2025									
Norms Committee Decision:										
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under										
Export Item Name: Self Adhesive Paper (165 GSM +/- 10%) (Containing Silver Paper 80 GSM)										
Qty.: 5000000 Sq. mt										
Import Items:										
<table><tr><th>S.No.</th><th>Item Description</th><th>Quantity recommended</th></tr><tr><td>1.</td><td>SILVER PAPER VARIOUS GRADES -80 GSM +/- 10% - VARIOUS WIDTHS</td><td>1.04 Sq. Mt/Sq.mt of export item</td></tr><tr><td>2.</td><td>RELEASE BASE PAPER GLASSINE 60 GSM +/- 10%</td><td>1.04 Sq. Mt/Sq.mt of export item</td></tr></table>		S.No.	Item Description	Quantity recommended	1.	SILVER PAPER VARIOUS GRADES -80 GSM +/- 10% - VARIOUS WIDTHS	1.04 Sq. Mt/Sq.mt of export item	2.	RELEASE BASE PAPER GLASSINE 60 GSM +/- 10%	1.04 Sq. Mt/Sq.mt of export item
S.No.	Item Description	Quantity recommended								
1.	SILVER PAPER VARIOUS GRADES -80 GSM +/- 10% - VARIOUS WIDTHS	1.04 Sq. Mt/Sq.mt of export item								
2.	RELEASE BASE PAPER GLASSINE 60 GSM +/- 10%	1.04 Sq. Mt/Sq.mt of export item								

	VARIOUSE COLOURS-VARIOUS WIDTHS	
3.	PLASTICIZER OIL / RUBBER PLASTICIZER	0.00396 kg/Sq.mt of export item
4	Hydrocarbon Resins	0.01224 kg/Sq.mt of export item
5	Thermoplastic Elastomer SIS	0.00624 kg/Sq.mt of export item
6.	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sq.mt of export item
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP		

Case No.	99 / NC/4/MEET/Mar/202526/20	
Case Status	Case Approved	
Party Name	JINDAL SMI COATED PRODUCTS LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026	
HQ File Number	HQRNORM APPLY 00000908AM26	
RA File Number	03AX04000691 AM26	
Licence No and Date	0311043985/19/05/2025	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:		
Export Item; SELF ADHESIVE PAPER (164gsm+/-15PERCENT) - (CONTAININGONESIDECOATEDPAPER(C1SPAPER)(80gsm +/- 15 PERCENT)		
Qty.; 20000000 Sq. mt		
S. No	Item description	Qty. recommended per Sq. mt
1	ONE SIDE COATED PAPER (C1S PAPER) (80 gsm +/- 10%)	1.04 Sq. meter
2	ADHESIVE WATER BASED A) Vinyl Acetate Monomer	0.0081733 Kg

3	B) Stabilized SoftnerKanatol 8M (DOM	0.008383 kg
4	C) 2-Ethyl Hexyl Acrylate	0.0047294 kg
5	SILICON CHEMICAL: A) Silicone resins - Polymer	0.001456 kg
6	B) Catalytic preparations - other - Catalyst	0.000021 kg
7	C) Cross linker	0.0000735 Kg
8	GLASSINE PAPER (60 GSM +/- 10%)	1.04 Sq. meter
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	100 / NC/4/MEET/Mar/202526/20																	
Case Status	Case Approved																	
Party Name	JAGANNATH INDUSTRIES PRIVATE LIMITED																	
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026																	
HQ File Number	HQRNORM APPLY 00000918AM26																	
RA File Number	13AX04000050 AM26																	
Licence No and Date	1311003927/20/05/2025																	
Norms Committee Decision:																		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under																		
<table><tr><th>Export Item</th><th>Qty</th><th>S. No</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">PE COATED PAPER ROLLS/SHEETS/FANS/BOTTOM sROLLS CONTENT OF PAPER ROLL 270 M.T. AND CONTENT OF LDPE GRANULES 30 M.T. +/-5%</td><td rowspan="2">300 MT</td><td>1</td><td>PAPER ROLL</td><td>275.4 MT</td></tr><tr><td>2</td><td>LDPE GRANULES</td><td>31.2 MT</td></tr></table>						Export Item	Qty	S. No	Import item	Qty. Recommended	PE COATED PAPER ROLLS/SHEETS/FANS/BOTTOM sROLLS CONTENT OF PAPER ROLL 270 M.T. AND CONTENT OF LDPE GRANULES 30 M.T. +/-5%	300 MT	1	PAPER ROLL	275.4 MT	2	LDPE GRANULES	31.2 MT
Export Item	Qty	S. No	Import item	Qty. Recommended														
PE COATED PAPER ROLLS/SHEETS/FANS/BOTTOM sROLLS CONTENT OF PAPER ROLL 270 M.T. AND CONTENT OF LDPE GRANULES 30 M.T. +/-5%	300 MT	1	PAPER ROLL	275.4 MT														
		2	LDPE GRANULES	31.2 MT														
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.																		

Case No.	101 / NC/4/MEET/Mar/202526/20
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Case Status	Case Deferred
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000926AM26
RA File Number	08AX04000275 AM26
Licence No and Date	0811015055/20/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to appear for personal hearing with the following information: • CIB registration with approved composition of export item. • Consumption coefficient for 1 kg propanil tech 97% with supporting chemistry. • Specific gravity of export item. The case stands deferred.	

Case No.	102 / NC/4/MEET/Mar/202526/20	
Case Status	Case Approved	
Party Name	ASHAPURA INTERNATIONAL LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026	
HQ File Number	HQRNORM APPLY 00000930AM26	
RA File Number	03AX04000665 AM26	
Licence No and Date	0311044011/20/05/2025	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows:		
Export Item Name: CLAYFIL - PROCESSED CLAY (Powder)		
Qty.: 600 MT		
Import Items:		
S. no.	Item description	Qty. recommended
1	SMECTITE(Powder)	0.428 MT/MT of export
2	DI (HYDROGENATED TALLOW)	0.642 MT/MT of export

	DIMETHYLAMMONIUM CHLORIDE(Powder)	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	103 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00000934AM26
RA File Number	03AX04000232 AM26
Licence No and Date	0311044013/20/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item: New V XE MGA CRSMAX TRANS WHITE (Solid Resin Content 100 % +/- 3%)

Qty.:180000. kg

S. No.	Description of Items	Qty. per 100 Kg of export item
1	AEROSIL R 972 V	6.061
2	BUTYLATED HYDROXY TOULENE	0.215
3	EFFULGENCE-510 (NPAL)	0.108
4	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	3.333
5	POLYESTER ACRYLATE - D (MGA)	81.119
6	POLYETHER ACRYLATE (MGA)	6.061

7	SOLSPERSE 39000	0.083
8	TMPEOTA - EBECRYL 160	1.83
9	FINNTALC	2.222

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	104 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00000960AM26		
RA File Number	05AX04000647 AM26		
Licence No and Date	0511032746/21/05/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item	Qty	Import item	Qty. Recommended
FLUROXYPPYR 20% EC W/V(ACTIVE INGREDITENT 28.79%)	1 Ltr.	FLUROXYPPYR MEPTYL TECHNICAL 95.00% W/W MINQUALITY STANDARD	0.2859 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	105 / NC/4/MEET/Mar/202526/20		
Case Status	Case Deferred		
Party Name	NISHU CHEMTECH PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		
HQ File Number	HQRNORM APPLY 00000973AM26		

RA File Number	08AX04000325 AM26
Licence No and Date	0811015078/21/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Molecular weight and active content of export. The case stands deferred.	

Case No.	106 / NC/4/MEET/Mar/202526/20										
Case Status	Case Approved										
Party Name	INDIA GELATINE AND CHEMICALS LTD										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026										
HQ File Number	HQRNORM APPLY 00000978AM26										
RA File Number	03AX04000408 AM26										
Licence No and Date	0311044077/21/05/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and, after detailed deliberations, examination of the manufacturing process details, personal hearing with the firm, offset of by-product value, and based on the recommendation of the concerned Technical Authority, decided to fix the norms as under:											
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>GELATINE</td><td>1 kg</td><td>GEL BONES</td><td>3.92 Kg</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	GELATINE	1 kg	GEL BONES	3.92 Kg
Export Item	Qty	Import item	Qty. Recommended								
GELATINE	1 kg	GEL BONES	3.92 Kg								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP											

Case No.	107 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	SUNSHIELD CHEMICALS LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026			
HQ File Number	HQRNORM APPLY 00000987AM26			
RA File Number	03AX04000822 AM26			
Licence No and Date	0311044094/22/05/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
Export Item	Qty	S.No	Import item	Qty. Recommended
Tri Decyl Alcohol Ethoxylates- 006 Mole	100 MT	1	Tri Decyl Alcohol (ISOTRIDECANOL)	45.01
		2	Ethylene Oxide	56.29
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	108 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00001018AM26
RA File Number	52AX04000056 AM26
Licence No and Date	5211013788/23/05/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Specific chemical name of the export items (DISINFECTANT SOLID TOXIC NOS) indicating end use and COA report. • Manufacturing process indicating all the raw materials (both imported and indigenous) and to give Chemical reaction indicating molecular weight of reactants and products with yield of the reaction. • Indigenous item/s with it quantity required per kg of export item and accordingly to fill in 4 E table. • Current production/consumption data duly certified by chartered accountant. • Reason for indicating wrong Import item (Trichloroisocyan Uric Acid) in the 4 E table.	
The case stands deferred	

Case No.	109 / NC/4/MEET/Mar/202526/20																
Case Status	Case Approved																
Party Name	SUNSHIELD CHEMICALS LIMITED																
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026																
HQ File Number	HQRNORM APPLY 00001035AM26																
RA File Number	03AX04000821 AM26																
Licence No and Date	0311044163/23/05/2025																
Norms Committee Decision:																	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under																	
<table><tr><th>Export Item</th><th>Qty</th><th>S. No</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">Tri Decyl Alcohol Ethoxylates- 003 Mole</td><td rowspan="2">100 MT</td><td>1</td><td>Tri Decyl Alcohol (ISOTRIDECANOL)</td><td>62.18 MT</td></tr><tr><td>2</td><td>Ethylene Oxide</td><td>39.12 MT</td></tr></table>					Export Item	Qty	S. No	Import item	Qty. Recommended	Tri Decyl Alcohol Ethoxylates- 003 Mole	100 MT	1	Tri Decyl Alcohol (ISOTRIDECANOL)	62.18 MT	2	Ethylene Oxide	39.12 MT
Export Item	Qty	S. No	Import item	Qty. Recommended													
Tri Decyl Alcohol Ethoxylates- 003 Mole	100 MT	1	Tri Decyl Alcohol (ISOTRIDECANOL)	62.18 MT													
		2	Ethylene Oxide	39.12 MT													
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.																	

Case No.	110 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	WORLDSTAR PACKAGING INDUSTRY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00001038AM26
RA File Number	33AX04000022 AM26
Licence No and Date	3311002699/23/05/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
Manufacturing process indicating GSM of Import and export items and also weight of export items in Kg terms.	

- CAD of each export item, indicating efficiency of using paper.
- Calculation of the requirement of both imported and indigenous items based on CAD, indicating net content and wastage separately.
- Reason for showing nil wastage in 4 E table.

The case stands deferred

Case No.	111 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	AMITEX AGRO PRODUCT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00001039AM26
RA File Number	03AX04000849 AM26
Licence No and Date	0311044164/23/05/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	112 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	AMCOR FLEXIBLES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00001047AM26
RA File Number	04AX04000159 AM26
Licence No and Date	0411009661/23/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under	

Export Item Name-1: Paper and Paperboard, coated impregnated or covered with wax, paraffin wax, stearin oil or glycerol (for making medical paper 100 GSM))

Qty.: 30000 Kg.

Import item:

S. no.	Item description	Qty. Recommended
1	Medical Paper (Medical Paper (100 GSM)	0.901 Kg/Kg of export
2	Ethylene Vinyl Acetate Copolymer Resin	Deleted Indigenously procured
3	Thermoplastic Hydrocarbon Resin (Resin)	Deleted Indigenously procured
4	Paraffin Wax (Wax	Deleted Indigenously procured
5	Toluene Solvent	Deleted Indigenously procured

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	113 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	AMCOR FLEXIBLES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00001048AM26
RA File Number	04AX04000160 AM26
Licence No and Date	0411009662/23/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item Name-1: Paper and Paperboard, coated impregnated or covered with wax, paraffin wax, stearin oil or glycerol (for making medical paper 100 GSM))

Qty.: 30000 Kg.

Import item:

S. no.	Item description	Qty. Recommended
1	Medical Paper (Medical Paper (100 GSM)	0.901 Kg/Kg of export
2	Ethylene Vinyl Acetate Copolymer Resin	Deleted Indigenously procured
3	Thermoplastic Hydrocarbon Resin (Resin)	Deleted Indigenously procured
4	Paraffin Wax (Wax	Deleted Indigenously procured
5	Toluene Solvent	Deleted Indigenously procured

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	114 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00001060AM26
RA File Number	52AX04000061 AM26
Licence No and Date	5211013827/26/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under

Export Item	Qty	Import item	Qty. Recommended
Sketch Book / Drawing Book / Wiro Book / Hard bound book / Notebook Net content of Sketch Paper / Drawing Paper of 120 GSM is 10,657.20 Kgs	15,480 kg.	Sketch Paper / Drawing Paper 120 GSM	11,403.20 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	115 / NC/4/MEET/Mar/202526/20										
Case Status	Case Approved										
Party Name	SHIVTEK SPECHEMI INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026										
HQ File Number	HQRNORM APPLY 00001072AM26										
RA File Number	05AX04000490 AM26										
Licence No and Date	0511032872/27/05/2025										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under											
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">Name: Chlorinated Paraffin (Chlorine Content 41%-45%)</td><td rowspan="2">1 kg</td><td>PARAFFIN (C9-C30)</td><td>0.5932kg</td></tr><tr><td>HEAT STABLIZERs</td><td>0.010 Kg</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	Name: Chlorinated Paraffin (Chlorine Content 41%-45%)	1 kg	PARAFFIN (C9-C30)	0.5932kg	HEAT STABLIZERs	0.010 Kg
Export Item	Qty	Import item	Qty. Recommended								
Name: Chlorinated Paraffin (Chlorine Content 41%-45%)	1 kg	PARAFFIN (C9-C30)	0.5932kg								
		HEAT STABLIZERs	0.010 Kg								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	116 / NC/4/MEET/Mar/202526/20				
Case Status	Case Approved				
Party Name	ECO FRESH CARBON				
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026				
HQ File Number	HQRNORM APPLY 00001085AM26				
RA File Number	32AX04000155 AM26				
Licence No and Date	3211009073/27/05/2025				
Norms Committee Decision:					
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under					
<table><tr><td>Export Item</td><td>Qty</td><td>Import item</td><td>Qty. Recommended</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended
Export Item	Qty	Import item	Qty. Recommended		
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP					

COCONUT SHELL BASED STEAM ACTIVATED CARBON	99510 Kg	COCONUT BASED RAW ACTIVATED CARBON	100007.5 kg.
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Case No.	117 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	ASHAPURA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00001090AM26
RA File Number	03AX04000664 AM26
Licence No and Date	0311044228/27/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows:

Export Item Name: CLAYFIL - PROCESSED CLAY (Powder)

Qty.: 900 MT

Import Items:

S. no.	Item description	Qty. recommended
1	SMECTITE(Powder)	0.428 MT/MT of export
2	DI (HYDROGENATED TALLOW) DIMETHYLAMMONIUM CHLORIDE(Powder)	0.642 MT/MT of export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	118 / NC/4/MEET/Mar/202526/20
Case Status	Case Approved
Party Name	SONA STAR HEALTHCARE LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00001093AM26
RA File Number	03AX04000903 AM26

Licence No and Date	0311044231/27/05/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under			
Export Item	Qty	Import item	Qty. Recommended
Medical X-Ray Film in various sizes	19995 SQM	Medical X Ray Film in Jumbo Rolls of relevant Specification namely IB / IW / LB	20395 SQM
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	119 / NC/4/MEET/Mar/202526/20								
Case Status	Case Approved								
Party Name	DEEPAK CHEM TECH LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026								
HQ File Number	HQRNORM APPLY 00001095AM26								
RA File Number	34AX04000165 AM26								
Licence No and Date	3411006493/27/05/2025								
Norms Committee Decision:									
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:									
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>NITRIC ACID 98 %</td><td>1260 MT</td><td>NITRIC ACID 68 %</td><td>1834.04 MT</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	NITRIC ACID 98 %	1260 MT	NITRIC ACID 68 %	1834.04 MT
Export Item	Qty	Import item	Qty. Recommended						
NITRIC ACID 98 %	1260 MT	NITRIC ACID 68 %	1834.04 MT						
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.									

Case No.	120 / NC/4/MEET/Mar/202526/20		
Case Status	Case Approved		
Party Name	STIC ON PAPERS PRIVATE LIMITED		
Meeting Number	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026		

and Date																						
HQ File Number	HQRNORM APPLY 00001148AM26																					
RA File Number	09AX04000213 AM26																					
Licence No and Date	0911009738/29/05/2025																					
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under Export Item Name: SELF ADHESIVE PAPER (185 GSM +/- 15%) (Containing COATED ONE SIDE PAPER C1S &: CLAY COATED KRAFT PAPER) Qty.: 1000000 Sq. mt Import Items: <table border="1"> <thead> <tr> <th>S.No.</th> <th>Item Description</th> <th>Quantity recommended</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>COATED ONE SIDE PAPER C1S/COATED PAPER C2S GLOSS/COATED PAPER C2S TOP TOPKOTE 80 GSM +/- 20% VARIOUSWIDTHS</td> <td>1.04 Sq. Mt/Sq.mt of export item</td> </tr> <tr> <td>2.</td> <td>CLAY COATED KRAFT PAPER-VARIOUS GRADES-80GSM +/- 15% -VARIOUS WIDTHS</td> <td>1.04 Sq. Mt/Sq.mt of export item</td> </tr> <tr> <td>3.</td> <td>PLASTICIZER OIL / RUBBER PLASTICIZER</td> <td>0.00396 kg/Sq.mt of export item</td> </tr> <tr> <td>4</td> <td>Hydrocarbon Resins</td> <td>0.01224 kg/Sq.mt of export item</td> </tr> <tr> <td>5</td> <td>Thermoplastic Elastomer SIS</td> <td>0.00624 kg/Sq.mt of export item</td> </tr> <tr> <td>6.</td> <td>ROSIN ESTER RESIN / KOMOTAC RESIN / DERTOLINE</td> <td>0.00156 kg/Sq.mt of export item</td> </tr> </tbody> </table> RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		S.No.	Item Description	Quantity recommended	1.	COATED ONE SIDE PAPER C1S/COATED PAPER C2S GLOSS/COATED PAPER C2S TOP TOPKOTE 80 GSM +/- 20% VARIOUSWIDTHS	1.04 Sq. Mt/Sq.mt of export item	2.	CLAY COATED KRAFT PAPER-VARIOUS GRADES-80GSM +/- 15% -VARIOUS WIDTHS	1.04 Sq. Mt/Sq.mt of export item	3.	PLASTICIZER OIL / RUBBER PLASTICIZER	0.00396 kg/Sq.mt of export item	4	Hydrocarbon Resins	0.01224 kg/Sq.mt of export item	5	Thermoplastic Elastomer SIS	0.00624 kg/Sq.mt of export item	6.	ROSIN ESTER RESIN / KOMOTAC RESIN / DERTOLINE	0.00156 kg/Sq.mt of export item
S.No.	Item Description	Quantity recommended																				
1.	COATED ONE SIDE PAPER C1S/COATED PAPER C2S GLOSS/COATED PAPER C2S TOP TOPKOTE 80 GSM +/- 20% VARIOUSWIDTHS	1.04 Sq. Mt/Sq.mt of export item																				
2.	CLAY COATED KRAFT PAPER-VARIOUS GRADES-80GSM +/- 15% -VARIOUS WIDTHS	1.04 Sq. Mt/Sq.mt of export item																				
3.	PLASTICIZER OIL / RUBBER PLASTICIZER	0.00396 kg/Sq.mt of export item																				
4	Hydrocarbon Resins	0.01224 kg/Sq.mt of export item																				
5	Thermoplastic Elastomer SIS	0.00624 kg/Sq.mt of export item																				
6.	ROSIN ESTER RESIN / KOMOTAC RESIN / DERTOLINE	0.00156 kg/Sq.mt of export item																				

Case No.	121 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	CHEMELYNE SPPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00001172AM26

RA File Number	33AX04000019 AM26
Licence No and Date	3311002717/30/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To give Chemical reaction of the process indicating molecular weight of reactants and the products, giving stage wise yield of the reaction, • If there is no chemical reaction and only mixing is involved, then give composition and calculation indicating wastage separately. • COA report of export item. • To fill 4 E table giving both imported and indigenous items to use. The case stands deferred	

Case No.	122 / NC/4/MEET/Mar/202526/20
Case Status	Case Deferred
Party Name	ORIYON NATURAL FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 20 and 27/03/2026
HQ File Number	HQRNORM APPLY 00001197AM26
RA File Number	10AX04000076 AM26
Licence No and Date	1011003166/30/05/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

MINUTES OF THE MANUAL CASES

NC/4/MEET/Mar/202526/20 dated 27.03.2026

The Norms Committee-4 meeting was held on 27.03.2026 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT.

In accordance with Para 4.25 and Para 4.06(vii) of the Handbook of Procedures (HBP), the Committee reviewed various applications for ad-hoc norms with the objective of fix new Standard Input Output Norms (SIONs) and examine certain existing SIONs for revision.

After detailed deliberations, personal hearings with the firms. Examination of the available comparative data, and based on the recommendations of the technical authority, the Committee decided to recommend for amendments to **certain existing SIONs** as listed below:

A1090	Caustic Soda Flakes/Solid	1 kg	1		Caustic Soda Lye (47-48%)	2.105 kg
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A1794	Gelatine	1 MT	1		Gel Bones	3.92 MT
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A1827	Ossein	1 Kg	1		Gel Bones	2.24 Kg.
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A3105						
(a)	Chlorinated Paraffin (41% Chlorine content)	1 kg	1		Paraffin (C10-C30)	0.614 kgs
			2		Chlorine	0.863 kg
			3		Relevant Stabilizer	0.010 kgs
(b)	Chlorinated Paraffin (42% Chlorine content)	1 kg	1		Paraffin (C10-C30)	0.604 kgs
			2		Chlorine	0.880 kg
			3		Relevant Stabilizer	0.010 kgs
(c)	Chlorinated Paraffin (43% Chlorine content)	1 kg	1		Paraffin (C10-C30)	0.594 kgs
			2		Chlorine	0.900 kg
			3		Relevant Stabilizer	0.010 kgs

(d)	Chlorinated Paraffin (44% Chlorine content)	1 kg	1		Paraffin (C10-C30)	0.584 kgs
			2		Chlorine	0.920 kg
			3		Relevant Stabilizer	0.010 kgs
(e)	Chlorinated Paraffin (45% Chlorine content)	1 kg	1		Paraffin (C10-C30)	0.574 kgs
			2		Chlorine	0.940 kg
			3		Relevant Stabilizer	0.010 kgs

A3106						
(a)	Chlorinated Paraffin (46% Chlorine content)	1 kg	1		Paraffin (C10-C30)	0.553 kgs
			2		Chlorine	0.920 kgs
			3		Relevant Stabilizer	0.010 kgs
(b)	Chlorinated Paraffin (47% Chlorine content)	1 kg	1		Paraffin (C10-C30)	0.543 kgs
			2		Chlorine	0.940 kgs
			3		Relevant Stabilizer	0.010 kgs
(c)	Chlorinated Paraffin (48% Chlorine content)	1 kg	1		Paraffin (C10-C30)	0.534 kgs
			2		Chlorine	0.960 kgs
			3		Relevant Stabilizer	0.010 kgs
(d)	Chlorinated Paraffin	1 kg	1		Paraffin (C10-C30)	0.524 kgs

	(49% Chlorine content)		2		Chlorine	0.980 kgs
			3		Relevant Stabilizer	0.010 kgs
(s)	Chlorinated Paraffin (50% Chlorine content)	1 kg	1		Paraffin (C10-C30)	0.514 kgs
			2		Chlorine	1.00 kgs
			3		Relevant Stabilizer	0.010 kgs

A3107						
(a)	Chlorinated Paraffin (51% Chlorine content)	1 kg	1		Paraffin (C10-C30)	0.5045 kgs
			2		Chlorine	1.02 kgs
			3		Relevant Stabilizer	0.010 kgs
(b)	Chlorinated Paraffin (52% Chlorine content)		1		Paraffin (C10-C30)	0.4947 kgs
			2		Chlorine	1.04 kgs
			3		Relevant Stabilizer	0.010 kgs
(c)	Chlorinated Paraffin (53% Chlorine content)		1		Paraffin (C10-C30)	0.4850 kgs
			2		Chlorine	1.06 kgs
			3		Relevant Stabilizer	0.010 kgs
(d)	Chlorinated Paraffin (54% Chlorine content)		1		Paraffin (C10-C30)	0.4752 kgs
			2		Chlorine	1.08 kgs

			3		Relevant Stabilizer	0.010 kgs
(e)	Chlorinated Paraffin (55% Chlorine content)		1		Paraffin (C10-C30)	0.4656 kgs
			2		Chlorine	1.10 kgs
			3		Relevant Stabilizer	0.010 kgs
